

**Minutes of the Meeting No.2/18 scheduled on 26.05.2017 (actually held on 30.05.2017) under the  
Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT  
XXXXXXX**

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No. 1/18 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

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| Case No. M-15<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017) | M/s. Proec Energy Ltd., New Delhi<br>F. No. 01/83/50/201/AM16/DES-IV<br>RLA. No. 05/23/40/537/AM15<br>Lic. No. 0510393180 dt.12.02.2015 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 16.06.2017.

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| Case No. M-16<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017) | M/s. Gujarat NRE Cock Ltd., Kolkata<br>F. No. 01/83/50/842/AM12/DES-IV<br>RLA. No. 02/24/40/175/AM12<br>Lic. No. 0210172551 dt.17.01.2012 |
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The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 16.06.2017.

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| Case No. M-17<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017) | M/s. BIC Auto Pvt. Ltd., New Delhi<br>F. No. 01/83/50/231/AM14/DES-IV<br>RLA. No. 05/23/40/73/AM14<br>Lic. No. 0510356373 dt.06.06.2013 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/205/2014-TSW dated 09.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-18<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017) | M/s. International Print-O-Pac Ltd., Noida<br>F. No. 01/83/50/306/AM13/DES-IV<br>RLA. No. 05/23/40/43/AM13<br>Lic. No. 0510325845 dt.25.05.2012 |
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श्री अजय कुमार श्रीवास्तव  
Joint DGFT  
Director General of Foreign Trade  
सह सचिव/Chief of Commerce  
नई दिल्ली/New Delhi

The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 16.06.2017.

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| Case No. M-19<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. International Print-O-Pac Ltd., Noida<br>F. No. 01/83/50/527/AM11/DES-IV<br>RLA. No. 05/23/40/191/AM11<br>Lic. No. 0510274936 dt.13.10.2010 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 16.06.2017.

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| Case No. M-20<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. International Print-O-Pac Ltd., Noida<br>F. No. 01/83/50/720/AM11/DES-IV<br>RLA. No. 05/23/40/256/AM11<br>Lic. No. 0510279784 dated 20.12.2010 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 09.05.2017 issued by Deptt. of IPP. The case is re-listed for 16.06.2017.

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| Case No. M-21<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Avery Dennison (India ) Pvt. Ltd., New Delhi<br>F. No. 01/83/50/465/AM17/DES-IV<br>RLA. No. 05/23/40/174/AM17<br>Lic. No. 0510398973 dt.04.07.2016 |
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The Committee considered the case as per agenda for amendment in Unit of Measurement (UOM) in quantity of import item. During the meeting on 30.05.2017. The Committee decided to amend the Unit of Measurement of import item approved in Meeting No.12/83 dated 07.12.2016 without any other change as under:-

| Import items as per AA with UOM | Import item approved in M. No.12/83 dt.07.12.16 with UOM | Import items recommended with UOM                   |
|---------------------------------|----------------------------------------------------------|-----------------------------------------------------|
| BOPP Film 53 GSM +/- 10% in Kg. | BOPP Film 53 GSM +/- 10% in Sq. Mtrs.                    | 1.04 Kg/Kg content contained in the export product. |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-22<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Avery Dennison (India ) Pvt. Ltd., New Delhi<br>F. No. 01/83/50/861/AM17/DES-IV<br>RLA. No. 05/23/40/369/AM17<br>Lic. No. 0510400394 dt.09.11.2016 |
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The Committee considered the case as per agenda for amendment in Unit of Measurement (UOM) in quantity of import item. During the meeting on 30.05.2017. The Committee decided to amend the Unit of Measurement of import item approved in Meeting No.15/83 dated 08.03.2017 without any other change as under:-

| Import items as per AA with UOM | Import item approved in M. No. 15/83 dated 08.03.17 with UOM | Import items recommended with UOM                   |
|---------------------------------|--------------------------------------------------------------|-----------------------------------------------------|
| BOPP Film 53 GSM +/- 10% in Kg. | BOPP Film 53 GSM +/- 10% in Sq. Mtrs.                        | 1.04 Kg/Kg content contained in the export product. |

  
 Anshu Sarin  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-23<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Mehta Petro Refineries Ltd., Mumbai<br>F. No. 01/83/50/747/AM11/DES-IV<br>RLA. No. 03/95/40/732/AM11<br>Lic. No. .0310608130 dt.28.12.2010 |
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:-

| Export Item  | Quantity | Import Item                                                                                                                                     | Quantity |
|--------------|----------|-------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| MCEE NINE, D | 1 Kg     | Heavy Aromatic (aromatic hydrocarbon mixtures of which 65% or more by volume (including losses) distils at 250 deg.cel. by the ASTM D86 method) | 0.84 Kg  |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-24<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Cheminova India Ltd., Mumbai<br>F. No. 01/83/50/885/AM12/DES-IV/Pt.<br>RLA. No. 03/94/40/754/AM12<br>Lic. No. 0310667718 dt.29.11.2011 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/10/2010-CH dated 08.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-25<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Cheminova India Ltd., Mumbai<br>F. No. 01/83/50/628/AM15/DES-IV/Pt.<br>RLA. No. 03/94/40/344/AM15<br>Lic. No. 0310787252 dt.23.07.2014 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/9/2015-CH dated 08.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-26<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Cheminova India Ltd., Mumbai<br>F. No. 01/83/50/321/AM15/DES-IV/Pt.<br>RLA. No. 03/94/40/1162/AM14<br>Lic. No. 0310779662 dt.13.04.2016 |
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 राजिव सिंघा/RAJIV SINGH  
 संयुक्त निदेशिका/Joint DGFT  
 निदेशक जनरल, पर्यटन  
 Directorate General of Foreign Trade  
 संयुक्त निदेशिका/Dept. of Commerce  
 नई दिल्ली/New Delhi

The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.15022/9/2015-CH dated 08.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-27<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Classic Marble Company Pvt. Ltd., Mumbai<br>F. No. 01/83/50/665/AM17/DES-IV<br>RLA. No. 03/94/40/483/AM17<br>Lic. No. 0310807551 dt.01.09.2016 |
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The Committee considered the case as per agenda for enhancement in quantity of import item. During the meeting on 30.05.2017. The Committee decided to enhance the quantity of import item approved in Meeting No.12/83 dated 07.12.2016 without any other change as under:-

| Import items                | Qty. already fixed in<br>ALC M. No. 14/83<br>dt.27.01.2016 | Qty. fixed in ALC<br>M. No. 12/83<br>dt.07.12.2016 | Qty. recommended as<br>per M. No. 14/83<br>dt.27.01.2016 |
|-----------------------------|------------------------------------------------------------|----------------------------------------------------|----------------------------------------------------------|
| Unsaturated Polyester Resin | 0.11135 MT                                                 | 0.0935 MT                                          | 0.11135 MT                                               |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-28<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. ITC Ltd., Kolkata<br>F. No. 01/83/171/02/AM18/DES-IV<br>RLA. No. 09/24/40/611/AM14<br>Lic. No. 0910059530 dt.11.03.2014 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/25/2015-TSW dated 13.10.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

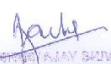
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-29<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Kalima Granites, Chennai<br>F. No. 01/83/50/799/AM11/DES-IV<br>RLA. No. 04/24/40/173/AM16<br>Lic. No. 0410161319 dt.17.11.2015 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.07/31/2017-TSW dated 22.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-30<br>NC No. 2/18<br>Dated 26.05.2017 (held on | M/s. Proec Energy Ltd., New Delhi<br>F. No. 01/83/50/75AM17/DES-IV<br>RLA. No. 05/24/40/593/AM16 |
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 J. K. SINGH  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi



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| 30.05.2017 | Lic. No. 0510397937 dt.15.03.2016 |
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The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 16.06.2017.

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| Case No. M-31<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Proec Energy Ltd., New Delhi<br>F. No. 01/83/50/922/AM13/DES-IV<br>RLA. No. 05/24/40/383/AM13<br>Lic. No. 0510342979 dt.10.01.2013 |
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:-

| Export Item                | Quantity  | Import Item             | Quantity  |
|----------------------------|-----------|-------------------------|-----------|
| Carbon Blend Sealing Agent | 661530 Kg | Graphite Fines- 35 Mesh | 67995 Kg  |
|                            |           | Calcined Petroleum Coke | 613238 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-32<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Proec Energy Ltd., New Delhi<br>F. No. 01/83/50/421/AM14/DES-IV<br>RLA. No. 05/24/40/169/AM14<br>Lic. No. 0510362195 dt.07.08.2013 |
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The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:-

| Export Item                | Quantity  | Import Item             | Quantity  |
|----------------------------|-----------|-------------------------|-----------|
| Carbon Blend Sealing Agent | 600000 Kg | Graphite Fines- 35 Mesh | 92700 Kg  |
|                            |           | Calcined Petroleum Coke | 525300 Kg |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-33<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Stic-On Papers Pvt. Ltd., Hyderabad<br><br>F. No. 01/83/50/250/AM17/DES-IV<br>F. No. 01/83/50/251/AM17/DES-IV<br><br>RLA. No. 09/24/40/558/AM16<br>RLA. No. 09/24/40/557/AM16<br><br>Lic. No. 0910063049 dt.30.12.2015<br>Lic. No. 0910063049 dt.30.12.2015 |
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The Committee considered the case as per agenda for fix the ad-hoc norms which was not fixed in Norms Committee meeting No.10/83 held on 21.09.2016. During the meeting on 30.05.2017, the Committee take the views of M. No.16/17 dated 30.03.2017 and decided to allow the imported inputs i.e. Hot Melt Adhesive various grades - 0.024 kg, and CRA/ Control Additive -0.21Grm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 श्री. अनील कुमार सिंघाव  
 संयुक्त निदेशिका/ Joint DGFT  
 निदेशक, बाह्य व्यापार  
 Directorate General of Foreign Trade  
 संयुक्त निदेशिका/ Joint DGFT  
 नई दिल्ली/ New Delhi

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| Case No. M-34<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Stic-On Papers Pvt. Ltd., Hyderabad<br>F. No. 01/83/50/767/AM16/DES-IV<br>RLA. No. 09/24/40/257/AM16<br>Lic. No. 0910062524 dt.20.08.2015 |
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The Committee considered the case as per agenda for fix the ad-hoc norms which was not fixed in Norms Committee meeting No.10/83 held on 21.09.2016. During the meeting on 30.05.2017, the Committee take the views of M. No.16/17 dated 30.03.2017 and decided to allow the imported inputs i.e. Hot Melt Adhesive various grades - 0.024 kg, and CRA/ Control Additive -0.21Gm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-35<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Nippon Carbide India Pvt. Ltd., Rohtak<br>F. No. 01/83/50/396/AM17/DES-IV<br>RLA. No. 05/24/40/627/AM16<br>Lic. No. 0510398329 dt.27.04.2016 |
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The Committee considered the case as per Agenda for enhance the wastage percentage. The firm has requested to cancel the earlier decision which was taken in meeting No.11/83 held on 16.11.2016, as the DECAL / Stickers require a for higher wastage for manufacturing. Based on the designs submitted by the firm and views of M. No.15/17 dated 08.03.2017, the Norms Committee decided to allow the imported inputs as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-36<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. SMI Coated Products Pvt. Ltd., Mumbai<br>F. No. 01/83/50/674/AM17/DES-IV<br>RLA. No. 03/95/40/375/AM17<br>Lic. No. 0310807463 dt.30.08.2016 |
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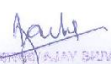
The Committee considered the case as per agenda for modification in quantity of import item. During the meeting on 30.05.2017. The Committee decided to modify the quantity of import item approved in Meeting No.12/83 dated 07.12.2016 without any other change as under:-

| Import items                                        | Qty. fixed in ALC M.<br>No. 12/83 dt.07.12.16 | Qty. recommended                                         |
|-----------------------------------------------------|-----------------------------------------------|----------------------------------------------------------|
| 1. Thermal transfer Ultra Paper<br>(80 GSM +/- 10%) | 2040000 SQM                                   | 1.04 SQM/SQM content contained in<br>the export product. |
| 3. Glassine Paper (60 GSM +/-<br>10%)               | 2040000 SQM                                   | 1.04 SQM/SQM content contained in<br>the export product. |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-37<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Cropnosys (India) Pvt. Ltd., Mumbai<br>F. No. 01/83/50/748/AM13/DES-IV/Pt.<br>RLA. No. 03/94/40/596/AM13<br>Lic. No. 0310712951 dt.17.10.2012 |
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

  
 श्री. अनील कुमार सिंघावा  
 संयुक्त निदेशिका/ Joint DGFT  
 निदेशक, बाह्य व्यापार  
 Directorate General of Foreign Trade  
 सूचना विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-38<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Lamtuf Plastics Ltd., Hyderabad<br>F. No. 01/83/50/06/AM15/DES-IV<br>RLA. No. 09/24/40/493/AM14<br>Lic. No. 0910059006 dt.22.01.2014 |
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The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-39<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. South India Bromine and Allied Chemicals Pvt. Ltd., Tuticorin<br>F. No. 01/83/171/03/AM18/DES-IV<br>RLA. No. 35/21/40/36/AM14<br>Lic. No. 3510040851 dt.30.04.2013 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.14010/24/2015-CH dated 15.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-40<br>NC No. 2/18<br>Dated 26.05.2017 (held on<br>30.05.2017 | M/s. Bee Chems, Kanpur<br>F. No. 01/83/50/179/AM16/DES-IV<br>RLA. No. 06/24/40/31/AM15<br>Lic. No. 0610038044 dt.23.01.2015 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O. No.46011/34/2016-CH dated 08.02.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 Jyoti  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

Office of Directorate General of Foreign Trade  
New Delhi -0

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/83-ALC1/2017 MEETING DATE : 26.05.2017

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| Case No.:60/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File :01/83/050/00060/AM18/                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :30/24/040/00044/AM15/        | Lic.No/Date:3010103277<br>24.12.2014      | Defer Date:          |
| <p>1 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                        |                                           |                      |

| Case No.:42/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |             |          |             |          |                                        |          |                                          |         |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------------|-------------|----------|-------------|----------|----------------------------------------|----------|------------------------------------------|---------|
| HQ File :01/83/050/00042/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :33/24/040/00005/AM16/                 | Lic.No/Date:3310030253<br>24.09.2015      | Defer Date:          |             |          |             |          |                                        |          |                                          |         |
| <p>2 Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:-</p> <table border="1"> <thead> <tr> <th>Export Item</th><th>Quantity</th><th>Import Item</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Pyriproxyfen 10%EC 10% EC (40000 Ltr.)</td><td>36400 Kg</td><td>Pyriproxyfen Technical 97% Min. 97% Min,</td><td>3828 Kg</td></tr> </tbody> </table> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                 |                                           |                      | Export Item | Quantity | Import Item | Quantity | Pyriproxyfen 10%EC 10% EC (40000 Ltr.) | 36400 Kg | Pyriproxyfen Technical 97% Min. 97% Min, | 3828 Kg |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Quantity                                        | Import Item                               | Quantity             |             |          |             |          |                                        |          |                                          |         |
| Pyriproxyfen 10%EC 10% EC (40000 Ltr.)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | 36400 Kg                                        | Pyriproxyfen Technical 97% Min. 97% Min,  | 3828 Kg              |             |          |             |          |                                        |          |                                          |         |

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| Case No.:32/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File :01/83/050/00084/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :05/23/040/00538/AM16/         | Lic.No/Date:0510397976<br>18.03.2016      | Defer Date:          |
| <p>3 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/80/2017-TSW dated 29.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |

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| 4 Case No.:32/11/83-ALC1/2016 | Party Name:JOHNSON MATTHEY CHEMICALS | Meet No/Date:2/83-ALC1/2017 | Status:Case Rejected |
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|  |                                                                                                                                                                | INDIA PVT. LTD.                    | 26.05.2017                           |             |
|  | HQ File<br>:01/83/050/00622/AM17/                                                                                                                              | RLA File<br>:03/94/040/00264/AM17/ | Lic.No/Date:0310806142<br>12.07.2016 | Defer Date: |
|  | Decision :The Committee considered the case as per agenda and decided to reject the case. Firm may choose to apply for brand rate of drawback for export item. |                                    |                                      |             |

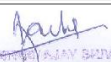
|   |                                                                                                                                                                                                                                                                   |                                          |                                               |                          |
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|   | Case No.:73/10/83-<br>ALC1/2016                                                                                                                                                                                                                                   | Party Name:ARCHIDPLY<br>INDUSTRIES LTD., | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Deferred  |
| 5 | HQ File<br>:01/83/050/00541/AM17/                                                                                                                                                                                                                                 | RLA File<br>:05/23/040/00154/AM17/       | Lic.No/Date:0510399203<br>22.07.2016          | Defer<br>Date:16.06.2017 |
|   | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by Deptt. of IPP and reminder dated 04.05.2017. The case is re-listed for 16.06.2017. |                                          |                                               |                          |

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|   | Case No.:4/12/83-<br>ALC1/2016                                                                                                                                                                                                                                | Party Name:VEDANTA<br>LIMITED      | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Deferred  |
| 6 | HQ File<br>:01/83/050/00658/AM17/                                                                                                                                                                                                                             | RLA File<br>:05/24/040/00262/AM17/ | Lic.No/Date:0510399578<br>30.08.2016          | Defer<br>Date:16.06.2017 |
|   | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 17.03.2017 issued by DGFT. Subsequent reminder on 05.06.2017. The case is re-listed for 16.06.2017. |                                    |                                               |                          |

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|   | Case No.:18/13/83-<br>ALC1/2016                                                                                                                                                                                                                                                                                                                                        | Party Name:KALIMA<br>GRANITES      | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
|   | HQ File<br>:01/83/050/00730/AM17/                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:04/24/040/00072/AM17/ | Lic.No/Date:0410162245<br>02.09.2016          | Defer Date:             |
| 7 | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/31/2017-TSW dated 17.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                    |                                               |                         |
|   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                 |                                    |                                               |                         |

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|   | Case No.:42/13/83-<br>ALC1/2016                                                                                                                                                                                                     | Party Name:ARCHIDPLY<br>INDUSTRIES LTD | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Deferred  |
| 8 | HQ File<br>:01/83/050/00754/AM17/                                                                                                                                                                                                   | RLA File<br>:05/23/040/00271/AM17/     | Lic.No/Date:0510399832<br>23.09.2016          | Defer<br>Date:16.06.2017 |
|   | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.01.2017 issued by Deptt. of IPP. The case is re-listed for 16.06.2017. |                                        |                                               |                          |

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|   | Case No.:41/13/83-<br>ALC1/2016 | Party Name:GREENLAM<br>INDUSTRIES LIMITED. | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| 9 | HQ File                         | RLA File                                   | Lic.No/Date:0510400071                        | Defer Date:             |

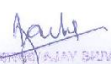
  
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 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| :01/83/050/00753/AM17/                                                                                                                                                                                                                                                                                                                                                 | :05/23/040/00311/AM17/ | 07.10.2016 |  |
| Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/12/2017-TSW dated 01.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                        |            |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                 |                        |            |  |

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|    | Case No.:12/16/83-ALC1/2016                                                                                                                                                                                                                                                                                                                           | Party Name:LAMTUF PLASTICS LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/01013/AM17/                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00395/AM17/  | Lic.No/Date:0910064281<br>20.10.2016      | Defer Date:          |
| 10 | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. dated 16.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                  |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                |                                  |                                           |                      |

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| Case No.:64/13/83-ALC1/2016    | Party Name:GREENLAM INDUSTRIES LIMITED.                                                                                                                                                                                             | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
| HQ File :01/83/050/00776/AM17/ | RLA File :05/23/040/00347/AM17/                                                                                                                                                                                                     | Lic.No/Date:0510400283<br>26.10.2016      | Defer Date:16.06.2017 |
| 11                             | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 26.05.2017 issued by Deptt. of IPP. The case is re-listed for 16.06.2017. |                                           |                       |

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|    | Case No.:43/13/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                            | Party Name:AICA LAMINATES INDIA PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved  |
|    | HQ File :01/83/050/00755/AM17/                                                                                                                                                                                                                                                                                                                                         | RLA File :05/23/040/00357/AM17/                 | Lic.No/Date:0510400324<br>28.10.2016      | Defer Date:           |
| 12 | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/16/2017-TSW dated 30.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                                 |                                           |                       |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                 |                                                 |                                           |                       |
|    | Case No.:39/16/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                            | Party Name:STIC-ON PAPERS PVT LTD               | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01040/AM17/                                                                                                                                                                                                                                                                                                                                         | RLA File :09/24/040/00378/AM17/                 | Lic.No/Date:0910064329<br>31.10.2016      | Defer Date:16.06.2017 |
| 13 | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017.                                                                                                                                        |                                                 |                                           |                       |

  
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| 14 | Case No.:5/2/83-ALC1/2017                                                                                                                                                                                                       | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00005/AM18/                                                                                                                                                                                                  | RLA File :09/24/040/00380/AM17/   | Lic.No/Date:0910064328<br>31.10.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017. |                                   |                                           |                       |

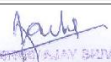
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| 15 | Case No.:13/16/83-ALC1/2016                                                                                                                                                                                                     | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01014/AM17/                                                                                                                                                                                                  | RLA File :09/24/040/00377/AM17/   | Lic.No/Date:0910064384<br>15.11.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017. |                                   |                                           |                       |

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| 16 | Case No.:7/15/83-ALC1/2016                                                                                                                                                                                                      | Party Name:ACRYSIL LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00924/AM17/                                                                                                                                                                                                  | RLA File :03/94/040/00697/AM17/ | Lic.No/Date:0310809270<br>23.11.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 20.03.2017. The case is re-listed for 16.06.2017. |                                 |                                           |                       |

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| 17 | Case No.:9/15/83-ALC1/2016                                                                                                                                                                                                  | Party Name:NICOMET INDUSTRIES LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00926/AM17/                                                                                                                                                                                              | RLA File :03/95/040/00637/AM17/    | Lic.No/Date:0310809360<br>28.11.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                    |                                           |                       |

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| 18 | Case No.:30/14/83-ALC1/2016                                                                                                                                                                                                 | Party Name:VEDANTA LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00874/AM17/                                                                                                                                                                                              | RLA File :05/24/040/00430/AM17/ | Lic.No/Date:0510400620<br>06.12.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                 |                                           |                       |

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| 19 | Case No.:72/14/83-ALC1/2016 | Party Name:GANGA RASAYANIE P. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File                     | RLA File                           | Lic.No/Date:0310809636                    | Defer Date:          |

  
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 Directorate General of Foreign Trade  
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|    | :01/83/050/00916/AM17/                                                                                                                                                                                                                                                                                      | :03/94/040/00747/AM17/          | 06.12.2016                                |                       |
|    | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/11/2010-PC-II dated 18.05.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. |                                 |                                           |                       |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                 |                                           |                       |
|    | Case No.:1/2/83-ALC1/2017                                                                                                                                                                                                                                                                                   | Party Name:VEDANTA LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
| 20 | HQ File :01/83/050/00001/AM18/                                                                                                                                                                                                                                                                              | RLA File :05/24/040/00456/AM17/ | Lic.No/Date:0510400860<br>19.12.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 16.06.2017.                                                                                 |                                 |                                           |                       |

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|    | Case No.:3/2/83-ALC1/2017                                                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00003/AM18/                                                                                                                                                                                                                                                                              | RLA File :17/24/040/00150/AM17/              | Lic.No/Date:1710006510<br>19.12.2016      | Defer Date:          |
| 21 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                              |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                              |                                           |                      |

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|    | Case No.:18/15/83-ALC1/2016                                                                                                                                                                                                                                                   | Party Name:RAFBRIX PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Rejected |
| 22 | HQ File :01/83/050/00935/AM17/                                                                                                                                                                                                                                                | RLA File :05/24/040/00449/AM17/    | Lic.No/Date:0510400941<br>26.12.2016      | Defer Date:          |
|    | Decision :The Committee considered the case as per agenda and decided to reject the case as it would be difficult to establish nexus between import and export items in this case. Firm may request Drawback Directorate for fixation of Brand Rate of Drawback in this case. |                                    |                                           |                      |

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|    | Case No.:2/2/83-ALC1/2017                                                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00002/AM18/                                                                                                                                                                                                                                                                              | RLA File :17/24/040/00155/AM17/              | Lic.No/Date:1710006514<br>27.12.2016      | Defer Date:          |
| 23 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                              |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                              |                                           |                      |

  
 Anshu SRIVASTAVA  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
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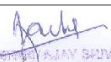
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| 24 | Case No.:21/15/83-ALC1/2016                                                                                                                                                                                                 | Party Name:KEF INFRASTRUCTURE INDIA PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00938/AM17/                                                                                                                                                                                              | RLA File :07/24/040/00269/AM17/             | Lic.No/Date:0710110859<br>28.12.2016      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                             |                                           |                       |

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| 25 | Case No.:3/1/83-ALC1/2017                                                                                                                                                                                                   | Party Name:EVONIK CATALYSTS INDIA PRIVATE LIMITED. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01058/AM17/                                                                                                                                                                                              | RLA File :03/94/040/00806/AM17/                    | Lic.No/Date:0310810262<br>03.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 11.05.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                                    |                                           |                       |

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| 26 | Case No.:4/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00004/AM18/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :17/24/040/00166/AM17/              | Lic.No/Date:1710006527<br>03.01.2017      | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |                                           |                      |

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| 27 | Case No.:5/1/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:JYOTI CERAMIC INDUSTRIES PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/01060/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00860/AM17/               | Lic.No/Date:0310810316<br>04.01.2017      | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.4/23/2017-TSW dated 11.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                               |                                           |                      |

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| 28 | Case No.:40/16/83-ALC1/2016                                                                | Party Name:SALASAR LAMINATES LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01041/AM17/                                                             | RLA File :08/24/040/00231/AM17/      | Lic.No/Date:0810139517<br>11.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA |                                      |                                           |                       |

  
 श्री. ज्योति शर्मा JYOTI SHARMA  
 संयुक्त निदेशिका/ Joint DGFT  
 निदेशक जनरल, पर्यटन व  
 विदेश व्यापार विभाग  
 Directorate General of Foreign Trade  
 सूचनाएं विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017.

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| 29 | Case No.:42/16/83-ALC1/2016                                                                                                                                                                                                     | Party Name:SALASAR LAMINATES LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01043/AM17/                                                                                                                                                                                                  | RLA File :08/24/040/00198/AM17/      | Lic.No/Date:0810139518<br>11.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017. |                                      |                                           |                       |

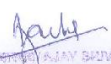
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| 30 | Case No.:46/16/83-ALC1/2016                                                                                                                                                                                                     | Party Name:KRISHNA DECOR PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01047/AM17/                                                                                                                                                                                                  | RLA File :08/24/040/00276/AM16/   | Lic.No/Date:0810139536<br>12.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017. |                                   |                                           |                       |

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| 31 | Case No.:47/16/83-ALC1/2016                                                                                                                                                                                                 | Party Name:NATURE PULSE BOTANICALS PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01048/AM17/                                                                                                                                                                                              | RLA File :08/24/040/00422/AM17/               | Lic.No/Date:0810139541<br>13.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.04.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                               |                                           |                       |

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| 32 | Case No.:15/16/83-ALC1/2016                                                                                                                                                                                                 | Party Name:VEDANTA LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01016/AM17/                                                                                                                                                                                              | RLA File :05/24/040/00525/AM17/ | Lic.No/Date:0510401309<br>16.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 17.03.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                 |                                           |                       |

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| 33 | Case No.:20/16/83-ALC1/2016                                                                                                                                                                                                     | Party Name:STYLA INDUSTRIES LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01021/AM17/                                                                                                                                                                                                  | RLA File :22/24/040/00095/AM17/   | Lic.No/Date:2210015634<br>19.01.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 27.03.2017. The case is re-listed for 16.06.2017. |                                   |                                           |                       |

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| 34 | Case No.:22/1/83- | Party Name:GEE GEE | Meet No/Date:2/83- | Status:Case |
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 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

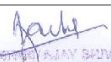
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| ALC1/2017                                                                                                                                                                                                                   | KAY PRIVATE LIMITED,               | ALC1/2017<br>26.05.2017              | Deferred                 |
| HQ File<br>:01/83/050/01077/AM17/                                                                                                                                                                                           | RLA File<br>:35/24/040/00047/AM17/ | Lic.No/Date:3510045097<br>19.01.2017 | Defer<br>Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                    |                                      |                          |

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| Case No.:75/15/83-<br>ALC1/2016   | Party Name:SIDDHI<br>DECOR PVT.LTD.                                                                                                                                                                                                                                                                                                                                    | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00992/AM17/ | RLA File<br>:08/24/040/00390/AM17/                                                                                                                                                                                                                                                                                                                                     | Lic.No/Date:0810139599<br>25.01.2017          | Defer Date:             |
| 35                                | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/133/2017-TSW dated 03.04.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                               |                         |
|                                   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                 |                                               |                         |

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| Case No.:78/2/83-<br>ALC1/2017       | Party Name:CAMPHOR<br>AND ALLIED<br>PRODUCTS LIMITED                                                                                                               | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Deferred  |
| 36 HQ File<br>:01/83/050/00078/AM18/ | RLA File<br>:03/94/040/00983/AM17/                                                                                                                                 | Lic.No/Date:0310810754<br>25.01.2017          | Defer<br>Date:16.06.2017 |
|                                      | Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 16.06.2017. |                                               |                          |

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| Case No.:75/2/83-<br>ALC1/2017    | Party Name:BAYER VAPI<br>PVT.LTD.                                                                                                                                                                                                                                                                           | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00075/AM18/ | RLA File<br>:03/94/040/00953/AM17/                                                                                                                                                                                                                                                                          | Lic.No/Date:0310810798<br>27.01.2017          | Defer Date:             |
| 37                                | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                               |                         |
|                                   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                               |                         |

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| Case No.:76/2/83-<br>ALC1/2017       | Party Name:ASTEC<br>LIFESCIENCES LTD.,                                                                                                                                                                                                                                                                      | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| 38 HQ File<br>:01/83/050/00076/AM18/ | RLA File<br>:03/94/040/00905/AM17/                                                                                                                                                                                                                                                                          | Lic.No/Date:0310810802<br>27.01.2017          | Defer Date:             |
|                                      | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                               |                         |

  
 Anshu K. Singh  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

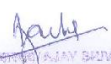
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| 39                                                                                                                                                                                                                          | Case No.:42/1/83-ALC1/2017     | Party Name:CRYSTAL CROP PROTECTION PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                             | HQ File :01/83/050/01097/AM17/ | RLA File :05/23/040/00510/AM17/              | Lic.No/Date:0510401418<br>31.01.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                |                                              |                                           |                       |

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| 40                                                                                                                                                                                                                          | Case No.:77/2/83-ALC1/2017     | Party Name:AMINES & PLASTICIZERS LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                             | HQ File :01/83/050/00077/AM18/ | RLA File :03/94/040/01006/AM17/          | Lic.No/Date:0310810901<br>02.02.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                |                                          |                                           |                       |

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| Case No.:22/16/83-ALC1/2016                                                                                                                                                                                              | Party Name:HIMADRI SPECIALITY CHEMICAL LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File :01/83/050/01023/AM17/                                                                                                                                                                                           | RLA File :02/24/040/00227/AM17/            | Lic.No/Date:021020732<br>8<br>03.02.2017  | Defer Date:          |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                            |                                           |                      |
| Export Item                                                                                                                                                                                                              | Quantity                                   | Import Item                               | Quantity             |
| Coal Tar Pitch (Binder Pitch)                                                                                                                                                                                            | 15000 MT                                   | Coal Tar Pitch (Hard Pitch)               | 17250 MT             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                            |                                           |                      |

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| 42                                                                                                                                                                                                                                                                                                          | Case No.:57/2/83-ALC1/2017     | Party Name:UNITOP CHEMICALS PVT. LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                             | HQ File :01/83/050/00057/AM18/ | RLA File :03/95/040/00891/AM17/          | Lic.No/Date:0310811048<br>08.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                |                                          |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                |                                          |                                           |                      |

  
 Anshu Singh  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| 43 | Case No.:85/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:SKC CHEMIE PVT. LTD.    | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File<br>:01/83/050/00085/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00716/AM17/ | Lic.No/Date:0310811023<br>08.02.2017      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(PC Div) vide their UO.No.14010/44/2013-CH-II dated 21.10.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                           |                      |

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| 44 | Case No.:27/1/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ATUL LIMITED,           | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File<br>:01/83/050/01082/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00440/AM17/ | Lic.No/Date:0810139692<br>09.02.2017      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/230/2017-TSW dated 24.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                           |                      |

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| Case No.:15/2/83-ALC1/2017                                                                                                                                                                                               | Party Name:RAJ PETRO SPECIALITIES PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File<br>:01/83/050/00015/AM18/                                                                                                                                                                                        | RLA File<br>:04/24/040/00172/AM17/          | Lic.No/Date:0410162802<br>09.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                             |                                           |                      |
| Items of export                                                                                                                                                                                                          | Qty.                                        | Items of import                           | Qty.                 |
| Ra Wax (Antiozone Wax)                                                                                                                                                                                                   | 600000 Kg                                   | Paraffin Wax                              | 555300 Kg            |
| Containing – Paraffin Wax Min. of 555000 Kg                                                                                                                                                                              |                                             | Microcrystalline wax                      | 28740 Kg             |
|                                                                                                                                                                                                                          |                                             | Polywax                                   | 19140 Kg             |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 46 | Case No.:48/2/83-ALC1/2017                                                       | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File<br>:01/83/050/00048/AM18/                                                | RLA File<br>:03/95/040/00847/AM17/       | Lic.No/Date:0310811064<br>09.02.2017      | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda. Based on the written |                                          |                                           |                      |

  
 Anshu Prakash Singh  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi



recommendation of Deptt. of IPP vide their U.O. No.7/32/2017-TSW dated 25.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

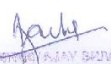
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 47                                                                                                                                                                                                                                                                                                          | Case No.:63/2/83-ALC1/2017     | Party Name:BAYER VAPI PVT.LTD.  | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                             | HQ File :01/83/050/00063/AM18/ | RLA File :03/94/040/00954/AM17/ | Lic.No/Date:0310811091<br>09.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                |                                 |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                |                                 |                                           |                      |

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| 48                                                                                                                                                                                                                                                                                                          | Case No.:26/2/83-ALC1/2017     | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                             | HQ File :01/83/050/00026/AM18/ | RLA File :17/24/040/00189/AM17/              | Lic.No/Date:1710006567<br>10.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                |                                              |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                |                                              |                                           |                      |

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| 49                                                                                                                                                                                                          | Case No.:31/2/83-ALC1/2017     | Party Name:RELIABLE SERVICES    | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                             | HQ File :01/83/050/00031/AM18/ | RLA File :17/24/040/00191/AM17/ | Lic.No/Date:1710006566<br>10.02.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and noted that request of the firm sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017. |                                |                                 |                                           |                       |

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| 50                                                                                           | Case No.:32/16/83-ALC1/2016    | Party Name:SUNFLAG CHEMICALS PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                              | HQ File :01/83/050/01033/AM17/ | RLA File :05/24/040/00580/AM17/       | Lic.No/Date:0510401603<br>13.02.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration |                                |                                       |                                           |                       |

  
 राजीव कुमार RAJIV KUMAR  
 संयुक्त निदेशिका/ Joint DGFT  
 निदेशक जनरल, पर्यटन व  
 व्यापार  
 Directorate General of Foreign Trade  
 सूचनाएं विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017.

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| 51                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:45/2/83-ALC1/2017     | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/00045/AM18/ | RLA File :03/95/040/00839/AM17/                       | Lic.No/Date:0310811172<br>13.02.2017      | Defer Date:           |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                |                                                       |                                           |                       |
| 52                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:66/2/83-ALC1/2017     | Party Name:EXCEL CROP CARE LIMITED                    | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/00066/AM18/ | RLA File :03/94/040/01008/AM17/                       | Lic.No/Date:0310811141<br>13.02.2017      | Defer Date:           |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                |                                                       |                                           |                       |
| 53                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:84/2/83-ALC1/2017     | Party Name:POLMANN INDIA LTD.                         | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/00084/AM18/ | RLA File :03/95/040/00890/AM17/                       | Lic.No/Date:0310811173<br>13.02.2017      | Defer Date:           |
| <p>Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p>                                                                                                                                                                                      |                                |                                                       |                                           |                       |
| 54                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:33/1/83-ALC1/2017     | Party Name:INTECH PHARMA PVT. LTD.,                   | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/01088/AM17/ | RLA File :05/23/040/00504/AM17/                       | Lic.No/Date:0510401632<br>14.02.2017      | Defer Date:16.06.2017 |
| <p>Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017.</p>                                                                                                                                                                                               |                                |                                                       |                                           |                       |
| 55                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:34/1/83-ALC1/2017     | Party Name:FOAMTECH ANTIFIRE COMPANY                  | Meet No/Date:2/83-ALC1/2017               | Status:Case Approved  |

  
 Anil Kumar  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| HQ File<br>:01/83/050/01089/AM17/                                                                                                                                                                                        | RLA File<br>:05/23/040/00535/AM17/ | Lic.No/Date:0510401625<br>14.02.2017 | Defer Date: |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                    |                                      |             |
| Items of export                                                                                                                                                                                                          | Qty.                               | Items of import                      | Qty.        |
| Preparations & Charges for Fire Extinguisher, Charged Fire Extinguishing Grenades Flamax Brand Dry Chemical Powder                                                                                                       | 47000 Kg                           | Monoammonium Phosphate (12-61-0)     | 25 Kg       |
| Containing –Min. of 24.5 MT of import item                                                                                                                                                                               |                                    |                                      |             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                    |                                      |             |

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| Case No.:35/1/83-ALC1/2017                                                                                                                                                                                               | Party Name:FOAMTECH ANTIFIRE COMPANY | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File<br>:01/83/050/01090/AM17/                                                                                                                                                                                        | RLA File<br>:05/23/040/00533/AM17/   | Lic.No/Date:0510401627<br>14.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                      |                                           |                      |
| Items of export                                                                                                                                                                                                          | Qty.                                 | Items of import                           | Qty.                 |
| Preparations & Charges for Fire Extinguisher, Charged Fire Extinguishing Grenades Former Brand (all type and all brand)                                                                                                  | 54500 Litre                          | DX 1025 Fluorosurfactant                  | 1100 Kg              |
| Containing –Min. of 1078 Kg of import item                                                                                                                                                                               |                                      |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                      |                                           |                      |

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| Case No.:50/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
| HQ File<br>:01/83/050/00050/AM18/                                                                                                                                                                                           | RLA File<br>:03/94/040/01021/AM17/        | Lic.No/Date:0310811194<br>14.02.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                           |                                           |                       |

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| Case No.:49/2/83-ALC1/2017 | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File                    | RLA File                                     | Lic.No/Date:0310811219                    | Defer Date:          |

  
 Anshu SRIVASTAVA  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| :01/83/050/00049/AM18/                                                                                                                                                                                                                                                                                                                                                 | :03/94/040/01024/AM17/ | 15.02.2017 |  |
| Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/77/2017-TSW dated 25.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                        |            |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                 |                        |            |  |

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|    | Case No.:61/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:OMTECH<br>CHEMICAL INDUSTRIES<br>PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00061/AM18/                                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00158/AM17/                   | Lic.No/Date:0310811244<br>15.02.2017      | Defer Date:             |
| 59 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                                      |                                           |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                                      |                                           |                         |

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|    | Case No.:70/2/83-ALC1/2017                                                                                                                                                                                                                                                                                     | Party Name:OMTECH<br>CHEMICAL INDUSTRIES<br>PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00070/AM18/                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/00086/AM17/                   | Lic.No/Date:0310811242<br>15.02.2017      | Defer Date:             |
| 60 | Decision : The Committee considered the case as per Agenda and took the following decision.<br>Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                                      |                                           |                         |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of<br>NORMS COMMITTEE.                                                                                                                                                                                                      |                                                      |                                           |                         |

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| Case No.:79/2/83-ALC1/2017                                                                                                                                         | Party Name:SOLTEX PETRO PRODUCTS LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred                 |
| 61                                                                                                                                                                 | HQ File :01/83/050/00079/AM18/        | RLA File :03/95/040/00735/AM17/           | Lic.No/Date:0310811233<br>15.02.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer the case for examine the request of the firm. The case is re-listed for 16.06.2017. |                                       |                                           |                                      |

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| Case No.:87/2/83-ALC1/2017                                                                                                                                                                | Party Name:COUNTERTOPS AND CABINETS (INDIA) PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred                 |
| 62                                                                                                                                                                                        | HQ File :01/83/050/00087/AM18/                      | RLA File :13/24/040/00053/AM17/           | Lic.No/Date:1310048562<br>15.02.2017 |
| Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 18.05.2017. |                                                     |                                           |                                      |

  
 J. K. SINGH  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

The case is re-listed for 16.06.2017.

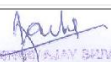
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| 63                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:28/2/83-ALC1/2017     | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/00028/AM18/ | RLA File :17/24/040/00192/AM17/              | Lic.No/Date:1710006568<br>16.02.2017      | Defer Date:          |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                |                                              |                                           |                      |

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| 64                                                                                                                                                                                                                                 | Case No.:21/1/83-ALC1/2017     | Party Name:WILLOWOOD CHEMICALS PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                                    | HQ File :01/83/050/01076/AM17/ | RLA File :02/24/040/00181/AM17/        | Lic.No/Date:0210207367<br>17.02.2017      | Defer Date:16.06.2017 |
| <p>Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017.</p> |                                |                                        |                                           |                       |

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| 65                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:2/1/83-ALC1/2017      | Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED, | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/01057/AM17/ | RLA File :02/24/040/00234/AM17/                        | Lic.No/Date:0210207376<br>20.02.2017      | Defer Date:          |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                |                                                        |                                           |                      |

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| 66                                                                                                                                                                                                                                     | Case No.:58/2/83-ALC1/2017     | Party Name:LOPAREX INDIA PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                                        | HQ File :01/83/050/00058/AM18/ | RLA File :03/95/040/00915/AM17/          | Lic.No/Date:0310811326<br>20.02.2017      | Defer Date:16.06.2017 |
| <p>Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017.</p> |                                |                                          |                                           |                       |

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| 67 | Case No.:24/2/83-ALC1/2017     | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00024/AM18/ | RLA File :17/24/040/00197/AM17/              | Lic.No/Date:1710006574<br>21.02.2017      | Defer Date:          |

  
 J. S. SIVASTAVA  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
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Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

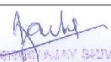
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 68                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:27/2/83-ALC1/2017     | Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/83/050/00027/AM18/ | RLA File :17/24/040/00196/AM17/              | Lic.No/Date:1710006573<br>21.02.2017      | Defer Date:          |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                |                                              |                                           |                      |

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| Case No.:64/2/83-ALC1/2017                                                                                                                                                                                               | Party Name:BANKIM PLAST PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File :01/83/050/00064/AM18/                                                                                                                                                                                           | RLA File :03/94/040/01048/AM17/  | Lic.No/Date:0310811353<br>22.02.2017      | Defer Date:          |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                  |                                           |                      |
| Items of export                                                                                                                                                                                                          | Qty.                             | Items of import                           | Qty.                 |
| White master Batch 1052<br><br><b>Containing :-</b><br>1. Min. of 50000 Kg of Titanium Dioxide Rutile<br>2. Min. of 30000 Kg of LLDPE<br>3. Min. of 20000 Kg of Calcium Carbonate                                        | 100000 Kg                        | Titanium Dioxide Rutile                   | 51500 Kg             |
|                                                                                                                                                                                                                          |                                  | LLDPE                                     | 30900 Kg             |
|                                                                                                                                                                                                                          |                                  | Calcium Carbonate                         | 20600 Kg             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                  |                                           |                      |

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| 70                                                                                                                                                                                                                                                                                                                                                                            | Case No.:65/2/83-ALC1/2017     | Party Name:DEE DEE LABEL        | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/83/050/00065/AM18/ | RLA File :03/94/040/01050/AM17/ | Lic.No/Date:0310811360<br>22.02.2017      | Defer Date:          |
| <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/11/2017-TSW dated 26.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> |                                |                                 |                                           |                      |

  
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 Directorate General of Foreign Trade  
 Ministry of Commerce  
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|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |  |  |
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| 71 | Case No.:73/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:ACRYSIL LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00073/AM18/                                                                                                                                                                                              | RLA File :03/94/040/01043/AM17/ | Lic.No/Date:0310811375<br>22.02.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                 |                                           |                       |

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| 72 | Case No.:74/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:ACRYSIL LIMITED      | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00074/AM18/                                                                                                                                                                                              | RLA File :03/94/040/01044/AM17/ | Lic.No/Date:0310811376<br>22.02.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                 |                                           |                       |

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| 73 | Case No.:32/1/83-ALC1/2017                                                                                                                                                                                                  | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/01087/AM17/                                                                                                                                                                                              | RLA File :05/23/040/00545/AM17/     | Lic.No/Date:0510401772<br>23.02.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                     |                                           |                       |

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| 74 | Case No.:51/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00051/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/01063/AM17/              | Lic.No/Date:0310811437<br>23.02.2017      | Defer Date:          |
|    | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/77/2017-TSW dated 25.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                              |                                           |                      |

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| 75 | Case No.:67/2/83-ALC1/2017 | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
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 Anshu SRIVASTAVA  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
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| HQ File<br>:01/83/050/00067/AM18/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/94/040/01014/AM17/ | Lic.No/Date:0310811436<br>23.02.2017 | Defer Date: |
| <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| Case No.:71/2/83-<br>ALC1/2017    | Party Name:UPL LTD.                                                                                                                                                                                                                                                                                                                                                                                                              | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00071/AM18/ | RLA File<br>:03/95/040/00895/AM17/                                                                                                                                                                                                                                                                                                                                                                                               | Lic.No/Date:0310811466<br>27.02.2017          | Defer Date:             |
| 76                                | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                               |                         |

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| Case No.:82/2/83-<br>ALC1/2017    | Party Name:NEW (INDIA)<br>IMAGING INDUSTRIES<br>PVT. LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                    | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00082/AM18/ | RLA File<br>:03/95/040/00920/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Lic.No/Date:0310811441<br>27.02.2017          | Defer Date:             |
| 77                                | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/134/2017-TSW dated 24.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                               |                         |

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| Case No.:25/2/83-<br>ALC1/2017    | Party Name:ESTEEM<br>INDUSTRIES PRIVATE<br>LIMITED                                                                                                                                                                                                                                                                                                                                                                               | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00025/AM18/ | RLA File<br>:17/24/040/00203/AM17/                                                                                                                                                                                                                                                                                                                                                                                               | Lic.No/Date:1710006579<br>28.02.2017          | Defer Date:             |
| 78                                | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                               |                         |

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| 79 | Case No.:32/2/83- | Party Name:PARIJAT | Meet No/Date:2/83- | Status:Case |
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|  | ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                        | INDUSTRIES (INDIA) PVT.LTD.,       | ALC1/2017<br>26.05.2017              | Approved    |
|  | HQ File<br>:01/83/050/00032/AM18/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:05/24/040/00584/AM17/ | Lic.No/Date:0510401800<br>01.03.2017 | Defer Date: |
|  | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| 80 | Case No.:33/2/83-ALC1/2017                                                                                                                                                                                                         | Party Name:SUNFLAG CHEMICALS PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File<br>:01/83/050/00033/AM18/                                                                                                                                                                                                  | RLA File<br>:05/24/040/00606/AM17/    | Lic.No/Date:0510401813<br>01.03.2017      | Defer Date:16.06.2017 |
|    | <p>Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017.</p> |                                       |                                           |                       |

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| 81 | Case No.:46/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:OMSAI PRINTS            | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File<br>:01/83/050/00046/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00900/AM17/ | Lic.No/Date:0310811496<br>01.03.2017      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/18/2017-TSW dated 25.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                           |                      |

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| 82 | Case No.:69/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File<br>:01/83/050/00069/AM18/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00922/AM17/   | Lic.No/Date:0310811503<br>01.03.2017      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                      |                                           |                      |

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| 83 | Case No.:83/2/83-ALC1/2017 | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File                    | RLA File                             | Lic.No/Date:0310811508                    | Defer Date:          |

  
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|  | :01/83/050/00083/AM18/                                                                                                                                                                                                                                                                                      | :03/95/040/00923/AM17/ | 01.03.2017 |  |
|  | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                        |            |  |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                        |            |  |

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|    | Case No.:86/2/83-ALC1/2017                                                                                                                                                                                                      | Party Name:F.W. IMPEX PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
| 84 | HQ File :01/83/050/00086/AM18/                                                                                                                                                                                                  | RLA File :05/23/040/00534/AM17/  | Lic.No/Date:0510401810<br>01.03.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 18.05.2017. The case is re-listed for 16.06.2017. |                                  |                                           |                       |

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|    | Case No.:11/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:COLORCON ASIA PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
| 85 | HQ File :01/83/050/00011/AM18/                                                                                                                                                                                              | RLA File :17/24/040/00202/AM17/          | Lic.No/Date:1710006581<br>02.03.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                          |                                           |                       |

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|    | Case No.:47/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00047/AM18/                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00936/AM17/                  | Lic.No/Date:0310811547<br>02.03.2017      | Defer Date:          |
| 86 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                                  |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                                  |                                           |                      |

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|    | Case No.:52/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00052/AM18/                                                                                                                                                                                                                                                                              | RLA File :03/94/040/01086/AM17/              | Lic.No/Date:0310811581<br>02.03.2017      | Defer Date:          |
| 87 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                              |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of                                                                                                                                                                                                                       |                                              |                                           |                      |

  
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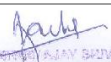
## NORMS COMMITTEE.

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|    | Case No.:81/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00081/AM18/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00858/AM17/                      | Lic.No/Date:0310811554<br>02.03.2017      | Defer Date:          |
| 88 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                      |                                           |                      |

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|                               | Case No.:16/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:HIMADRI SPECIALITY CHEMICAL LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |             |          |             |          |                               |          |                             |          |
|                               | HQ File :01/83/050/00016/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00229/AM17/            | Lic.No/Date:021020743<br>0<br>03.03.2017  | Defer Date:          |             |          |             |          |                               |          |                             |          |
| 89                            | Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- <table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Coal Tar Pitch (Binder Pitch)</td><td>15000 MT</td><td>Coal Tar Pitch (Hard Pitch)</td><td>17250 MT</td></tr></table><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                            |                                           |                      | Export Item | Quantity | Import Item | Quantity | Coal Tar Pitch (Binder Pitch) | 15000 MT | Coal Tar Pitch (Hard Pitch) | 17250 MT |
| Export Item                   | Quantity                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Import Item                                | Quantity                                  |                      |             |          |             |          |                               |          |                             |          |
| Coal Tar Pitch (Binder Pitch) | 15000 MT                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Coal Tar Pitch (Hard Pitch)                | 17250 MT                                  |                      |             |          |             |          |                               |          |                             |          |

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|                               | Case No.:17/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:HIMADRI SPECIALITY CHEMICAL LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |             |          |             |          |                               |          |                             |          |
|                               | HQ File :01/83/050/00017/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00228/AM17/            | Lic.No/Date:021020742<br>9<br>03.03.2017  | Defer Date:          |             |          |             |          |                               |          |                             |          |
| 90                            | Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- <table><tr><td>Export Item</td><td>Quantity</td><td>Import Item</td><td>Quantity</td></tr><tr><td>Coal Tar Pitch (Binder Pitch)</td><td>15000 MT</td><td>Coal Tar Pitch (Hard Pitch)</td><td>17250 MT</td></tr></table><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                            |                                           |                      | Export Item | Quantity | Import Item | Quantity | Coal Tar Pitch (Binder Pitch) | 15000 MT | Coal Tar Pitch (Hard Pitch) | 17250 MT |
| Export Item                   | Quantity                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Import Item                                | Quantity                                  |                      |             |          |             |          |                               |          |                             |          |
| Coal Tar Pitch (Binder Pitch) | 15000 MT                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Coal Tar Pitch (Hard Pitch)                | 17250 MT                                  |                      |             |          |             |          |                               |          |                             |          |

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|    | Case No.:53/2/83-ALC1/2017     | Party Name:DAMATI PAPERKRAFT,   | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00053/AM18/ | RLA File :03/94/040/01083/AM17/ | Lic.No/Date:0310811592<br>03.03.2017      | Defer Date:16.06.2017 |
| 91 |                                |                                 |                                           |                       |

  
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|  | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017. |  |  |  |
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| 92 | Case No.:54/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00054/AM18/                                                                                                                                                                                              | RLA File :03/94/040/01042/AM17/      | Lic.No/Date:0310811606<br>03.03.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                      |                                           |                       |

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| 93 | Case No.:55/2/83-ALC1/2017                                                                                                                                                                                                  | Party Name:GOLDSTAB ORGANICS PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|    | HQ File :01/83/050/00055/AM18/                                                                                                                                                                                              | RLA File :03/94/040/01053/AM17/      | Lic.No/Date:0310811608<br>03.03.2017      | Defer Date:16.06.2017 |
|    | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                      |                                           |                       |

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| 94 | Case No.:56/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:KRISHNA ANTIOXIDANTS PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00056/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/94/040/01030/AM17/           | Lic.No/Date:0310811633<br>06.03.2017      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>Firm to mention chemical name of export product.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                           |                                           |                      |

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| 95 | Case No.:68/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:COROMANDEL INTERNATIONAL LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|    | HQ File :01/83/050/00068/AM18/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/01070/AM17/             | Lic.No/Date:0310811629<br>06.03.2017      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                             |                                           |                      |

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| 96 | Case No.:72/2/83- | Party Name:TRAFIGURA | Meet No/Date:2/83- | Status:Case |
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| ALC1/2017                                                                                                                                                                                                                   | INDIA PVT. LTD                     | ALC1/2017<br>26.05.2017              | Deferred                 |
| HQ File<br>:01/83/050/00072/AM18/                                                                                                                                                                                           | RLA File<br>:03/95/040/00902/AM17/ | Lic.No/Date:0310811628<br>06.03.2017 | Defer<br>Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 05.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                    |                                      |                          |

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| Case No.:12/2/83-<br>ALC1/2017    | Party Name:GIRDHARS<br>INTERNATIONAL                                                                                                                                                                                                                                                                                            | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00012/AM18/ | RLA File<br>:05/23/040/00575/AM17/                                                                                                                                                                                                                                                                                              | Lic.No/Date:0510401880<br>07.03.2017          | Defer Date:             |
| 97                                | Decision : The Committee considered the case as per agenda and decided to ratify the norms mentioned at Sl. No.1 to 3 & 5 to 8 as applied for by the firm and Sl. No.4 allowed subject to 8% FOB value of export.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                               |                         |

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| Case No.:59/2/83-<br>ALC1/2017    | Party Name:VISWAAT<br>CHEMICALS LIMITED                                                                                                                                                                                                                                                                                                                                                                                   | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00059/AM18/ | RLA File<br>:03/95/040/00950/AM17/                                                                                                                                                                                                                                                                                                                                                                                        | Lic.No/Date:0310811670<br>07.03.2017          | Defer Date:             |
| 98                                | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                               |                         |

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| Case No.:43/2/83-<br>ALC1/2017    | Party Name:PUNJAB<br>CHEMICALS AND CROP<br>PROTECTION LTD.,                                                                                                                                                                                                                                                                                                                                                               | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00043/AM18/ | RLA File<br>:03/95/040/00944/AM17/                                                                                                                                                                                                                                                                                                                                                                                        | Lic.No/Date:0310811685<br>08.03.2017          | Defer Date:             |
| 99                                | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                               |                         |

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| Case No.:44/2/83-<br>ALC1/2017 | Party Name:PUNJAB<br>CHEMICALS AND CROP<br>PROTECTION LTD., | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved              |
| 100                            | HQ File<br>:01/83/050/00044/AM18/                           | RLA File<br>:03/95/040/00951/AM17/            | Lic.No/Date:0310811687<br>08.03.2017 |
|                                |                                                             |                                               | Defer Date:                          |

  
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| Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |  |

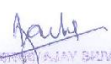
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| 101                                                                                                                                                                                                                         | Case No.:45/1/83-ALC1/2017     | Party Name:INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|                                                                                                                                                                                                                             | HQ File :01/83/050/01100/AM17/ | RLA File :31/83/040/00156/AM17/                        | Lic.No/Date:3110066620<br>10.03.2017      | Defer Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 15.05.2017 issued by DGFT. The case is re-listed for 16.06.2017. |                                |                                                        |                                           |                       |

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| Case No.:9/2/83-ALC1/2017                                                                                                                                                                                                | Party Name:MALSONS POLYMERS PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File :01/83/050/00009/AM18/                                                                                                                                                                                           | RLA File :02/24/040/00233/AM17/        | Lic.No/Date:0210207461<br>10.03.2017      | Defer Date:          |
| Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                        |                                           |                      |
| Export Item                                                                                                                                                                                                              | Quantity                               | Import Item                               | Quantity             |
| Black Master Batch (containing 50% LLDPE, 35% Carbon Black, 15% Calcium Carbonate / Limestone powder)                                                                                                                    | 100 MT                                 | LLDPE (Linear Low Density Polyethylene)   | 51.5 MT              |
|                                                                                                                                                                                                                          |                                        | Carbon Black                              | 36.05 MT             |
|                                                                                                                                                                                                                          |                                        | Calcium Carbonate / Limestone powder)     | 15.45 MT             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                        |                                           |                      |

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| 103                                                                                                                    | Case No.:10/2/83-ALC1/2017     | Party Name:MALSONS POLYMERS PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|                                                                                                                        | HQ File :01/83/050/00010/AM18/ | RLA File :02/24/040/00232/AM17/        | Lic.No/Date:0210207460<br>10.03.2017      | Defer Date:          |
| Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. |                                |                                        |                                           |                      |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                 |                                |                                        |                                           |                      |

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| 104 | Case No.:13/2/83-ALC1/2017 | Party Name:PROEC ENERGY LIMITED | Meet No/Date:2/83-ALC1/2017 | Status:Case Approved |
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| HQ File<br>:01/83/050/00013/AM18/                                                                                                                                                                                                                                                                           | RLA File<br>:05/24/040/00590/AM17/ | Lic.No/Date:0510401921<br>10.03.2017 | Defer Date: |  |
| Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                    |                                      |             |  |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                    |                                      |             |  |

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|     | Case No.:14/2/83-<br>ALC1/2017                                                                                                                                                                                           | Party Name:FOAMTECH<br>ANTIFIRE COMPANY | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00014/AM18/                                                                                                                                                                                        | RLA File<br>:05/23/040/00579/AM17/      | Lic.No/Date:0510401918<br>10.03.2017          | Defer Date:             |
|     | Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                         |                                               |                         |
| 105 | Items of export                                                                                                                                                                                                          | Qty.                                    | Items of import                               | Qty.                    |
|     | Preparations & Charges for Fire Extinguisher, Charged Fire Extinguishing Grenades Foamer Brand (all type and all brand)                                                                                                  | 60000 Litre                             | DX5011 Form Stabilizer                        | 1100 Kg                 |
|     | Containing –Min. of 1078 Kg of import item                                                                                                                                                                               |                                         |                                               |                         |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                         |                                               |                         |

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|     | Case No.:21/2/83-<br>ALC1/2017                                                                                                                                                                                                                                                                              | Party Name:MATANGI<br>INDUSTRIES LLP | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
|     | HQ File<br>:01/83/050/00021/AM18/                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00494/AM17/   | Lic.No/Date:0810139892<br>14.03.2017          | Defer Date:             |
| 106 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                      |                                               |                         |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                      |                                               |                         |

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|     | Case No.:22/2/83-<br>ALC1/2017                                                                                                                                                              | Party Name:MATANGI<br>INDUSTRIES LLP | Meet No/Date:2/83-<br>ALC1/2017<br>26.05.2017 | Status:Case<br>Approved |
| 107 | HQ File<br>:01/83/050/00022/AM18/                                                                                                                                                           | RLA File<br>:08/24/040/00342/AM17/   | Lic.No/Date:0810139891<br>14.03.2017          | Defer Date:             |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. |                                      |                                               |                         |

  
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|  | RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |  |  |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.          |  |  |

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| 108 | Case No.:80/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                              | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00080/AM18/                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00977/AM17/           | Lic.No/Date:0310811796<br>14.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/64/2016-TSW dated 19.12.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                           |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                  |                                           |                                           |                      |

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| 109 | Case No.:8/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                            | Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00008/AM18/                                                                                                                                                                                                                                                                                                                                                                       | RLA File :02/24/040/00255/AM17/                   | Lic.No/Date:0210207462<br>15.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their UO.No.14010/45/2015-CH-II dated 04.09.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                                   |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                               |                                                   |                                           |                      |

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| 110 | Case No.:39/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:INDIAN ADDITIVES LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00039/AM18/                                                                                                                                                                                                                                                                              | RLA File :04/24/040/00217/AM17/     | Lic.No/Date:0410162890<br>15.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                     |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                     |                                           |                      |

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| 111 | Case No.:18/2/83-ALC1/2017     | Party Name:SUNFLAG CHEMICALS PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred  |
|     | HQ File :01/83/050/00018/AM18/ | RLA File :05/24/040/00635/AM17/       | Lic.No/Date:0510401985<br>17.03.2017      | Defer Date:16.06.2017 |

  
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|  | Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm. D/L dated 01.06.2017 issued by DGFT. The case is re-listed for 16.06.2017. |  |  |  |
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|     | Case No.:19/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:UNITED CHEMIE PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00019/AM18/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00367/AM17/    | Lic.No/Date:0810139917<br>17.03.2017      | Defer Date:          |
| 112 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                    |                                           |                      |

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|     | Case No.:20/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:UNITED CHEMIE PVT. LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00020/AM18/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00447/AM17/    | Lic.No/Date:0810139916<br>17.03.2017      | Defer Date:          |
| 113 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                    |                                           |                      |

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|     | Case No.:30/2/83-ALC1/2017                                                                                                                                                                                                           | Party Name:SERVO PACKAGING LTD  | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00030/AM18/                                                                                                                                                                                                       | RLA File :02/24/040/00257/AM17/ | Lic.No/Date:0210207479<br>20.03.2017      | Defer Date:          |
| 114 | Decision : The Committee considered the case as per Agenda and decided to ratify the norms as applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                 |                                           |                      |

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|     | Case No.:62/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:NOCIL LIMITED        | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00062/AM18/                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00978/AM17/ | Lic.No/Date:0310811982<br>20.03.2017      | Defer Date:          |
| 115 | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                 |                                           |                      |

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|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |  |  |
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| 116 | Case No.:36/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:GIRDHARS INTERNATIONAL  | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00036/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:05/23/040/00606/AM17/ | Lic.No/Date:0510402028<br>21.03.2017      | Defer Date:          |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/78/2017-TSW dated 25.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                    |                                           |                      |

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| 117 | Case No.:29/2/83-ALC1/2017                                                                                                                                                                                                          | Party Name:SERVO PLASTICHEM PRIVATE LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00029/AM18/                                                                                                                                                                                                   | RLA File<br>:02/24/040/00252/AM17/          | Lic.No/Date:0210207485<br>22.03.2017      | Defer Date:          |
|     | Decision: The Committee considered the case as per Agenda and decided to ratify the norms as applied for by the firm.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                             |                                           |                      |

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| 118 | Case No.:6/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00006/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:03/95/040/00910/AM17/  | Lic.No/Date:0310812018<br>23.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their UO.No.14010/8/2009-CH-II dated 25.03.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                     |                                           |                      |

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| 119 | Case No.:7/2/83-ALC1/2017                                                                                                                                                                                                                                                                                                                                                                            | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00007/AM18/                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:03/95/040/00911/AM17/  | Lic.No/Date:0310812020<br>23.03.2017      | Defer Date:          |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their UO.No.14010/8/2009-CH-II dated 28.03.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                     |                                           |                      |

  
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 120 | Case No.:23/2/83-ALC1/2017                                                                                                                                                                                               | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00023/AM18/                                                                                                                                                                                           | RLA File :05/23/040/00599/AM17/     | Lic.No/Date:0510402047<br>23.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms. During the meeting on 30.05.2017. The Committee decided to ratify the following norms as under:- |                                     |                                           |                      |
|     | Export Item                                                                                                                                                                                                              | Quantity                            | Import Item                               | Quantity             |
|     | Methyl Bromide 100%                                                                                                                                                                                                      | 1 Kg                                | Liquid Bromine                            | 1.075 Kg             |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                   |                                     |                                           |                      |

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| 121 | Case No.:40/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:MADRAS FLUORINE PRIVATE LIMITED, | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00040/AM18/                                                                                                                                                                                                                                                                              | RLA File :04/24/040/00216/AM17/             | Lic.No/Date:0410162911<br>23.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                             |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                             |                                           |                      |

|     |                                                                                                                                                                                                                                                                                                             |                                     |                                           |                      |
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| 122 | Case No.:34/2/83-ALC1/2017                                                                                                                                                                                                                                                                                  | Party Name:LOXIM INDUSTRIES LIMITED | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
|     | HQ File :01/83/050/00034/AM18/                                                                                                                                                                                                                                                                              | RLA File :08/24/040/00514/AM17/     | Lic.No/Date:0810139939<br>24.03.2017      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                     |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                      |                                     |                                           |                      |

|     |                            |                                  |                                           |                      |
|-----|----------------------------|----------------------------------|-------------------------------------------|----------------------|
| 123 | Case No.:35/2/83-ALC1/2017 | Party Name:SIDDHI DECOR PVT.LTD. | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred |
|     | HQ File                    | RLA File                         | Lic.No/Date:0810139938                    | Defer                |

*Handwritten Signature*  
 श्री. अशोक कुमार शर्मा / Joint DGFT  
 Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 New Delhi

|                                                                                                                                                                                                                                 |                        |            |                 |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------|------------|-----------------|
| :01/83/050/00035/AM18/                                                                                                                                                                                                          | :08/24/040/00484/AM17/ | 24.03.2017 | Date:16.06.2017 |
| Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017. |                        |            |                 |

|                                   |                                                                                                                                                                                                                                                                                                                                                                                                                           |                                           |                      |
|-----------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| Case No.:41/2/83-ALC1/2017        | Party Name:UNITED CHEMIE PVT. LTD.                                                                                                                                                                                                                                                                                                                                                                                        | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File<br>:01/83/050/00041/AM18/ | RLA File<br>:08/24/040/00520/AM17/                                                                                                                                                                                                                                                                                                                                                                                        | Lic.No/Date:0810139947<br>27.03.2017      | Defer Date:          |
| 124                               | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |                      |

|                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                           |                      |
|-----------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------|
| Case No.:38/2/83-ALC1/2017        | Party Name:CLASSIC MARBLE COMPANY PVT LTD                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved |
| HQ File<br>:01/83/050/00038/AM18/ | RLA File<br>:03/94/040/01171/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Lic.No/Date:0310812264<br>30.03.2017      | Defer Date:          |
| 125                               | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their U.O. No.7/56/2017-TSW dated 26.05.2017 uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |                      |

|                            |                                                                                                                                                                                                                                 |                                           |                                      |
|----------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------|
| Case No.:37/2/83-ALC1/2017 | Party Name:CLASSIC MARBLE COMPANY PVT LTD                                                                                                                                                                                       | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Deferred                 |
| 126                        | HQ File<br>:01/83/050/00037/AM18/                                                                                                                                                                                               | RLA File<br>:03/94/040/01174/AM17/        | Lic.No/Date:0310812401<br>10.04.2017 |
|                            | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued 19.05.2017. The case is re-listed for 16.06.2017. |                                           |                                      |

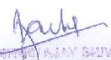
|                            |                                                                                                                       |                                           |                                      |
|----------------------------|-----------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------|
| Case No.:88/2/83-ALC1/2017 | Party Name:DEEP POLYMERS PRIVATE LIMITED                                                                              | Meet No/Date:2/83-ALC1/2017<br>26.05.2017 | Status:Case Approved                 |
| 127                        | HQ File<br>:01/83/050/00088/AM18/                                                                                     | RLA File<br>:08/24/040/00022/AM18/        | Lic.No/Date:0810140296<br>16.05.2017 |
|                            | Decision: The Committee considered the case as per Agenda and decided to ratify the norms as applied for by the firm. |                                           |                                      |

  
 Anil Kumar Singh  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

|                                                                                                        |
|--------------------------------------------------------------------------------------------------------|
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |
|--------------------------------------------------------------------------------------------------------|

Date:06.06.2017  
Place:New Delhi

k k mushahary  
Asst. Director General of Foreign Trade

  
Anand Kumar Singh  
Joint DGFT  
Director General of Foreign Trade  
New Delhi

2/m-17

**No.7/205/2014-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**  
.....

**Subject :** Advance authorization No. 0510356373 dated 6-6-2013 for the export of Rubberised non asbestos brake linings (containing Min. 23% NBR, 30% Fiber Glass) - M/s. BIC Auto Pvt. Ltd.

**Ref: DGFT U.O. No.01/83/050/231/AM-14/DES-IV/05 Dated 5.4.2017**

The case has been examined and the firm has not given the production / consumption data for individual items. However, in the past, 10% wastage was allowed for item Nitrile Butadiene Rubber, Fibre Glass and Graphite Flake for the export of Rubberised non asbestos brake linings. The same wastage may be allowed for these items. The remaining items i.e. Zinc Oxide, Aramid Fibre / Pulp and Acrylic Fibre are used in small quantity and may be allowed as applied for. Accordingly, following norms are recommended :-

**Export product:** Rubberised non asbestos brake linings  
(containing Min. 23% NBR, 30% Fiber Glass)

**Quantity : 1 Kg.**

**Import Items :**

| Sl. No. | Item Description                                                       | Quantity recommended per kg of export product |
|---------|------------------------------------------------------------------------|-----------------------------------------------|
| 1       | Nitrile Butadiene Rubber (NBR) (Acrylonitrile Butadiene Rubber)        | 0.253 kg                                      |
| 2       | Graphite Powder / Flake (Natural/ Morphous Graphite in Powder / Flake) | 0.04212 kg                                    |
| 3       | Fibre Glass (E-Glass Chopped Strands)                                  | 0.330 kg                                      |
| 4       | Zinc Oxide                                                             | 0.0461 kg                                     |
| 5       | Aramid fibre / Pulp                                                    | 0.0046 kg                                     |
| 6       | Acrylic Fibre                                                          | 0.0046 kg                                     |

**DGFT(NC)**

  
**(NAND LAL)**  
**Consultant**  
**09-05-2017**



Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

2

m-24

Repeat basis

Subject: M/s Cheminova India Ltd. - fixation of input output norms for the export product Chlorimuron Ethyl 25% WG for advance licence.

AA. No. - 0310667718 CH. 29.11.2011

DGFT may please refer to their U.O.No.01/83/50/828/AM-13 dated 15.2.2013 on the subject mentioned above. The application of M/s Cheminova India Ltd. for fixation of input output norms for Chlorimuron Ethyl 25% WG for advance licence has been examined based on the detail furnished by firm. This Department recommends the following norms for the present advance licence:

| Export Item              |      | Import Item                                     |          |
|--------------------------|------|-------------------------------------------------|----------|
| Name                     | Qty  | Name                                            | Qty      |
| Chlorimuron Ethyl 25% WG | 1 kg | 1. 2-Amino-4-Chloro-6-Methoxy Pyrimidine (ACMP) | 0.120 kg |
|                          |      | 2. EC-Isocyanate 50%                            | 0.426 kg |
|                          |      | 3. Morwet D450                                  | 0.092 kg |
|                          |      | 4. Morwet EFW                                   | 0.041 kg |

This has the approval of competent authority.

8/3/2013

(P.P.Srivastava)  
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi  
Deptt. of C&PC U.O.No.15022/10/2010-Ch.II dated 8.3.2013

7/6/2011

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

2  
m-25

Repeat basis

9  
259

Subject: Advance Authorization application from M/s. CHEMINOVA INDIA Ltd. for the import of raw material against the export of BEFLUBUTAMID TECHNICAL

(Advance Authorization No. ~~0310787252~~ dated ~~8.12.2014~~)

0310787252 dt. 23.07.2014

Ref: U.O. No. 01/83/50/31/AM16/DES-4/291 dated 9.6.2015

M/s. CHEMINOVA INDIA Ltd. have submitted present application for the import of raw material against the export of BEFLUBUTAMID TECHNICAL

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

| 1. Item of Export         | Qty.  | Item of Import                                    | Qty        |
|---------------------------|-------|---------------------------------------------------|------------|
| BEFLUBUTAMID<br>TECHNICAL | 1 kg. | 1. FHBTF-2-FLUORO-5-HYDROXY BENZO<br>TRIFLUOROATE | 0.6205 kg. |
|                           |       | 2. BBM- Methyl 2- BROMOBUTYRATE                   | 0.6669 kg. |
|                           |       | 3. BENZYL AMINE                                   | 0.6377 kg  |
|                           |       | 4. POTASSIUM CARBONATE                            | 0.6132 kg  |

This issues with the approval of competent authority.

Antony 8/10/15

(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Sd/- K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/9/2015 -CH-II dated 7.10.2015

Antony

7/6/2015



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

2  
m-26  
Repeat basis

9  
25

Subject: Advance Authorization application from M/s. CHEMINOVA INDIA Ltd. for the import of raw material against the export of BEFLUBUTAMID TECHNICAL

(Advance Authorization No. 0310794772 dated 8.12.2014)

0310794772 dt. 13.04.2016

Ref: U.O. No. 01/83/50/31/AM16/DES-4/291 dated 9.6.2015

M/s. CHEMINOVA INDIA Ltd. have submitted present application for the import of raw material against the export of BEFLUBUTAMID TECHNICAL

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

| 1. Item of Export      | Qty.  | Item of Import                                 | Qty        |
|------------------------|-------|------------------------------------------------|------------|
| BEFLUBUTAMID TECHNICAL | 1 kg. | 1. FHBTF-2-FLUORO-5-HYDROXY BENZO TRIFLUOROATE | 0.6205 kg. |
|                        |       | 2. BBM- Methyl 2- BROMOBUTYRATE                | 0.6669 kg. |
|                        |       | 3. BENZYL AMINE                                | 0.6377 kg  |
|                        |       | 4. POTASSIUM CARBONATE                         | 0.6132 kg  |

This issues with the approval of competent authority.

*Antgaw*  
8/10/15  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri. K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/9/2015 -CH-II dated 8.10.2015

*Antgaw*  
8/10/15



DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)

69/13  
2  
m-28

Repeat basis

Subject: Advance authorization for the export of Advance authorization for the export of Coated Folding Box Board - M/s. ITC Ltd.

Ref: DGFT UO. No.01/83/050/216/AM-16/DES-IV

Advance Authorization No. 0910059809 dated 25-04-2015

The case has been examined and in past also, in Meeting No.19/2014-15 dated 21-04-2015, recommendation was made for same items. Accordingly, the following norm is recommended on repeat basis:-

Export product: Cyber XL Pac or Pearl XL Pac or Carte Lumina or ~~Safire~~ <sup>Safire</sup> XL Pac or Coated Folding Box Board

Quantity: 1 MT

Import Items:

| Sl. No. | Item Description                                                 | Quantity recommended (in MT) |
|---------|------------------------------------------------------------------|------------------------------|
| 1       | Eucalyptus Wood Chips (BDMT) (for conversion of chips into pulp) | 2.376                        |
| 2       | Sodium Chlorate (Pulp Conversion Chemical)                       | 0.02851                      |
| 3       | Quick Lime (Pulp Conversion Chemical)                            | 0.9806                       |
| 4       | Caustic Soda Lye(Pulp Conversion Chemical)                       | 0.1446                       |
| 5       | Cationic Tapioca Starch(Wet End Capital)                         | 0.033502                     |
| 6       | Clay (Coating Chemical)                                          | 0.04183                      |
| 7       | Latex SBR (50% DRC) Binder                                       | 0.035502                     |
| 8       | Carboxy Methyl Cellulose (Coating Chemical)                      | 0.00078                      |
| 9       | Core Pipes (Packing Material)                                    | As per packaging policy      |
| 10      | Core Plugs (Packing Material)                                    | As per packaging policy      |

(NAND LAL)  
Consultant  
13-10-2015

DGET(NC)

No.7/25/2015 - TSW

2/m-29

F. No. 07/31/17-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
\*\*\*\*\*

**Subject:** Advance Authorization No. 0410161319 dated 14.11.2015 for the export of Polished Granite Tiles and Slabs. - *M/S. Kalima Granites.*

**Ref:** DGFT U.O. No. 01/83/50/0799/AM 16/DES-IV/20 dated 08.05.2017

In this case the firm has claimed consumable around 15% of FOB value of Export for polishing Granites Tiles/Slabs which appears to be high. As per SION A 1796, for polishing the granite tiles, abrasive at the rate of 3% of FOB value of export is allowed. Accordingly, following norms are recommended.

**Export item :-** Polished Granites Tiles & Salbs

**Quantity :-** 9375 square meter

**Import item (1 to 9) :-** Grinding Plate for Automatic Polishing Line as per the application

**Quantity :-** Up to 3% FOB value of export.

DGFT (NC)

*Nand Lal*  
(NAND LAL)  
Consultant  
22.05.2017

*AG 30/5/2017*



9 ✓  
266

2  
m-39

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

Repeat Basis

Subject: Advance Authorization application from M/s. South India Bromine & Allied Chemicals P.Ltd. for the import of raw material against the export of Sodium Bromide Pure (Purity minimum 99.20%)

(Advance Authorization No. ~~93510044828~~ Dated 18.12.2014)

3510040851 dt. 30.04.2013 ✓

Ref: U.O. No. 01/83/50/49/AM-16/DES-IV/157 dated 14.5.2015

M/s. South India Bromine & Allied Chemicals P.Ltd. have submitted present application for the import of raw material against the export of Sodium Bromide Pure (Purity minimum 99.20%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| Item of Export                              | Qty. | Item of Import                            | Qty      |
|---------------------------------------------|------|-------------------------------------------|----------|
| Sodium Bromide Pure (Purity minimum 99.20%) | 1 kg | Sodium Bromide Crude (Purity 75 +/- 0.5%) | 1.333 kg |

This issues with the approval of competent authority.

Autgum  
(15/9/11)  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/24/2015 -CH-II dated 15.9.2015

7/12

7/16/2017



No. 46011/34/2016-PC.II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemical & Petrochemicals <sup>2</sup>/<sub>m-40</sub>

*Deputy Secy*  
Room No. 223, A wing  
Shastri Bhawan, New Delhi - 110001  
Dated 08/07/2016

OFFICE MEMORANDUM

Subject : Application from M/s BEE CHEMS, Kanpur for issue advance licence (Licence No. ~~123456789~~ dated ~~12.01.2016~~) for export of Nano Additives Silica Based (Lino L, Lino HD, Lino PFGH, Lino Z)

The undersigned is directed to refer to DGFT U.O No. 01/83/050/00179/AM-16/DES-4/831 dated 07.01.2016 from DGFT on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemical & petrochemicals recommends the present Advance Authorization Application on the following basis:-

*AA No. 0610038044 dt 23.01.2015 ✓*

| Name of Export Items(s)                                            | Qty. In Kg | Name of Import Item (s)                                                                                                 | Qty In Kg. |
|--------------------------------------------------------------------|------------|-------------------------------------------------------------------------------------------------------------------------|------------|
| SILICA BINDERS                                                     | 1          | LITHIUM HYDROXIDE MONOHYDRATE 56.5% MIN                                                                                 | 0.025      |
| NANO ADDITIVES SILICA BASED ( LINO L, LINO HD, LINO PFGH, LINO Z ) | 1          | SILICATE ( Solutions for different grades for water proofing, coating) ( Grade HD-Mini Drum, L-Mini Drum, GF-Mini Drum) | 0.015      |
|                                                                    |            | LITHIUM HYDROXIDE MONOHYDRATE 56.5% MIN                                                                                 | 0.21       |

This has approval of the competent authority.

*(Signature)*  
(O.P Sharma)

Joint Industrial Advisor  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Sh. Deep Chand  
Foreign Trade Development Officer  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhwan, New Delhi

*(Signature)*  
7/14/2017



2  
3

**F. No. 7/80/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for Advance authorization for the export of Door Sets - M/s Greenlam Industries Ltd.

**Ref:** DGFT U.O. No. 01/83/50/084/AM-17/DES-IV Dated : 08-02-2017

**Ad. Auth. No.:** 0510397976 Dated- 18-03-2016

The case has been examined and vide letter dated 31-01-2017 and e-mail dated 26 May, 2017, the firm has submitted the detailed calculation for requirement of raw materials for manufacturing export product and also a small sample Based on information furnished by the firm, the following norms are recommended :-

**Export Item No.1 - As per application**

**Quantity - 666 number**

**Import Items:**

| Sl. No. | Item Description                                                                              | Quantity recommended |
|---------|-----------------------------------------------------------------------------------------------|----------------------|
| 1.      | Plain Particle Boards of Wood (Thickness-38mm+/-10%)(Board size:2350mmX730mm(+/-10% for all)) | 666 number           |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                    | 5326.535 Sq. mt.     |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                           | 1.459 Cubic mt.      |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                    | 681.851 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                      | 661.804 Sq. mt       |
| 7.      | Glue-D3                                                                                       | 573.311 kg           |
| 8.      | Hotmelt                                                                                       | 444.056 kg           |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                         | 371.308 kg           |

**Export Item No.2 - As per application**

**Quantity - 61 number**

**Import Items:**

| Sl. No. | Item Description                                                                              | Quantity recommended |
|---------|-----------------------------------------------------------------------------------------------|----------------------|
| 1.      | Plain Particle Boards of Wood (Thickness-38mm+/-10%)(Board size:2350mmX730mm(+/-10% for all)) | 61 number            |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                    | 471.347 Sq. mt..     |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                           | 0.135 cubic mt.      |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                    | 47.977 Sq. mt..      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                      | 60.893 Sq. mt.       |
| 7.      | Glue-D3                                                                                       | 50.386 kg            |
| 8.      | Hotmelt                                                                                       | 40.870 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                         | 32.90 kg             |

AS 30/3/2017



Export Item No.3 - As per application  
Quantity - 410 number

**Import Items:**

| Sl. No. | Item Description                                                                              | Quantity recommended |
|---------|-----------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all) | 410 numbers          |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                    | 3524.770 Sq. mt.     |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                           | 1.046 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                    | 419.758 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                      | 407.417 Sq. mt.      |
| 7.      | Glue-D3                                                                                       | 383.760 kg           |
| 8.      | Hotmelt                                                                                       | 283.255 kg           |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                         | 246.410 kg           |

Export Item No.4 - As per application  
Quantity - 128 number

**Import Items:**

| Sl. No. | Item Description                                                                              | Quantity recommended |
|---------|-----------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all) | 128 numbers          |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                    | 1177.174 Sq. mt.     |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                           | 0.326 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                    | 131.046 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                      | 127.194 Sq. mt.      |
| 7.      | Glue-D3                                                                                       | 129.480 kg           |
| 8.      | Hotmelt                                                                                       | 88.431 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                         | 82.048 kg            |

Export Item No.5 - As per application

Quantity - 124 number

**Import Items:**

| Sl. No. | Item Description                                                                              | Quantity recommended |
|---------|-----------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all) | 124 numbers          |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                    | 1207.264 Sq. mt.     |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                           | 0.316 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                    | 126.951 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                      | 123.219 Sq. mt.      |
| 7.      | Glue-D3                                                                                       | 133.844 kg           |
| 8.      | Hotmelt                                                                                       | 85.667 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                         | 83.948 kg            |

**Export Item No.6 - As per application**

**Quantity - 61 number**

**Import Items:**

| Sl. No. | Item Description                                                                               | Quantity recommended |
|---------|------------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all)) | 61 numbers           |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                     | 508.069 kg           |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                            | 0.156 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                     | 47.977 Sq. mt.       |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                       | 60.893 Sq. mt.       |
| 7.      | Glue-D3                                                                                        | 55.022 kg            |
| 8.      | Hotmelt                                                                                        | 42.334 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                          | 35.563 kg            |

**Export Item No.7 - As per application**

**Quantity - 19 number**

**Import Items:**

| Sl. No. | Item Description                                                                               | Quantity recommended |
|---------|------------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all)) | 19 numbers           |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                     | 169.689 Sq. mt.      |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                            | 0.048 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                     | 14.944 Sq. mt.       |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                       | 18.967 Sq. mt.       |
| 7.      | Glue-D3                                                                                        | 18.582 kg            |
| 8.      | Hotmelt                                                                                        | 13.186 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                          | 11.856 kg            |

**Export Item No.8 - As per application**

**Quantity - 19 number**

**Import Items:**

| Sl. No. | Item Description                                                                               | Quantity recommended |
|---------|------------------------------------------------------------------------------------------------|----------------------|
| 2.      | Plain Particle Boards of Wood (Thickness-44mm+/-10%)(Board size:2350mmX1075mm(+/-10% for all)) | 19 numbers           |
| 3.      | Wood Veneer (0.50mm+/-10%)                                                                     | 181.146 Sq. mt.      |
| 4.      | Hardwood Lumber (For lipping)(Thickness-25mm+/-10%)                                            | 0.048 cubic mt       |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)                                                     | 14.944 Sq. mt.       |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)                                                       | 18.967 Sq. mt.       |
| 7.      | Glue-D3                                                                                        | 20.013 kg            |
| 8.      | Hotmelt                                                                                        | 13.183 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat)                                          | 12.916 kg            |



Export Item No.9 - As per application  
Quantity - 38 number

**Import Items:**

| Sl. No. | Item Description                                      | Quantity recommended |
|---------|-------------------------------------------------------|----------------------|
| 3.      | Wood Veneer (0.50mm+/-10%)                            | 130.207 Sq. mt.      |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)            | 29.887 Sq. mt.       |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)              | 37.934 Sq. mt.       |
| 7.      | Glue-D3                                               | 10.851 kg            |
| 8.      | Hotmelt                                               | 19.608 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat) | 8.702 kg             |

Export Item No.10 - As per application  
Quantity - 248 number

**Import Items:**

| Sl. No. | Item Description                                      | Quantity recommended |
|---------|-------------------------------------------------------|----------------------|
| 3.      | Wood Veneer (0.50mm+/-10%)                            | 921.938 Sq. mt.      |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)            | 253.902 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)              | 246.438 Sq. mt.      |
| 7.      | Glue-D3                                               | 80.040 kg            |
| 8.      | Hotmelt                                               | 127.469 kg           |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat) | 61.628 kg            |

Export Item No.11 - As per application  
Quantity - 124 numbers

**Import Items:**

| Sl. No. | Item Description                                      | Quantity recommended |
|---------|-------------------------------------------------------|----------------------|
| 3.      | Wood Veneer (0.50mm+/-10%)                            | 463.078 Sq. mt.      |
| 5.      | Hardwood Meranti (Thickness :30mm +/- 10%)            | 127.534 Sq. mt.      |
| 6.      | Hardwood Meranti (Thickness ;15mm+/-10%)              | 123.783 Sq. mt.      |
| 7.      | Glue-D3                                               | 40.176 kg            |
| 8.      | Hotmelt                                               | 63.984 kg            |
| 9.      | Varnishes (Polish-UV Filler, UV Sealer, HPC Top Coat) | 30.961 kg            |

⊗ subject to approval of TA(B)

DGFT (NC)

(NAND LAL)  
Consultant  
29.05.2017

2/17

F. No. 07/31/17-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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**Subject:** Advance Authorization No. 0410162245 dated 02.09.2016 for the export of Polished Granite Tiles and Slabs.

**Ref:** DGFT U.O. No. 01/83/50/0730/AM 17/DES-IV/245 dated 10.01.2017

In this case the firm has claimed consumable around 15% of FOB value of Export for polishing Granites Tiles/Slabs which appears to be high. As per SION A 1796, for polishing the granite tiles, abrasive at the rate of 3% of FOB value of export is allowed. Accordingly, following norms are recommended.

**Export item :-** Polished Granites Tiles & Slabs

**Quantity :-** 15370 square meter

**Import item (1 to 5):-** Grinding Plate for Automatic Polishing Line as per the application

**Quantity :-** Up to 3% FOB value of export.

DGFT (NC)

N/L  
(NAND LAL)  
Consultant  
17.05.2017

A  
30/5/2017

2/9

**No.7/12/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Advance Authorization No.0510400071 dated 07-10-2017 for the export of Single Sided Decorative Aluminium Foil Laminates (without barrier paper) - M/s GREENLAM INDUSTRIES LTD.

**Ref:** DGFT UO. No.01/83/50/00753/AM-17/225 DES-4 Dated 5.1.2017

In this past norms for the export of above product was approved in meeting no.7 dated 15.5.2013. Accordingly, following norms are recommended:-

| Export Item no 1 to 4                                                                                                     | Qty.               | Import Items                                                                                                                                                          | Qty.                                                                              |
|---------------------------------------------------------------------------------------------------------------------------|--------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|
| Single Sided Decorative Aluminium Foil Laminates (without barrier paper) Thickness 0.70 mm to 1.00 mm, As per application | As per application | 1. Kraft Paper (60 gsm-205 gsm)<br>2. Aluminium Foil ( 100 -125 Micron)<br>3. Tissue Paper (20 gsm-38 gsm)<br>4. Phenol<br>5. Melamine<br>6. Methanol<br>7. BOPP Film | 1.033 Kg<br>0.3733 Kg<br>0.033 Kg<br>0.457 Kg<br>0.133 Kg<br>0.398 Kg<br>0.011 Kg |

**Note:-**

i) **The above norms have been worked out for 1.0 mm thickness with an average weight of 2.15 Kg +/-2.5%/Sq. Meter**

ii) In the case of variation in thickness/weight, the quantity of items of imports i.e. Kraft Paper, Phenol and Para Formaldehyde to be allowed by adopting the formula as follows:-

$$A \times B/C$$

Where A= Quantity of Kraft Paper, Phenol and Methanol allowed for 1.0 mm thickness with average weight 2.15 Kg/Sq. meter

B= The thickness or weight per Sq. Meter of Single sided Decorative Aluminium Foil Laminated Sheet (without barrier paper) to be exported

C= Either the thickness of 1.0 mm or weight of 2.15 Kg +/-2.5% per Sq. Meter of 1.0 mm thickness

iii) The quantities of items at Sr. No.(2) Aluminium Foil (3) Tissue Paper, (5) Melamine and (7) BOPP Film will remain unchanged irrespective of change in thickness or weight of export product

iv) The above Formula can be applicable for export product of thickness 0.7 mm to 1.00 mm thickness

DGFT (NC)

30/5/2017

(NAND LAL)  
Consultant  
01-05-2017



**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

2  
10

**Subject:** Application for Advance authorization for the export of Glass Epoxy Laminates of Various grade - M/s Lamtuf Plastics Ltd.

**Ref:** DGFT U.O. No. 01/83/50/1013/AM17/DES-IV/305 dated 27-03-2017

**Ad. Auth. No.** 0910064281 dated 20-10-2016

Taking cue from A 1037, the following norms is recommended:-

**Export item no. 1:** Glass Epoxy Laminates of various Grades

**Quantity:** 2,00,000 Kg

**Import items:**

| Sl. No. | Item Description                                    | Quantity Recommended                             |
|---------|-----------------------------------------------------|--------------------------------------------------|
| 1.      | Glass woven fabric GSM 100 to 220 (of Relevant GSM) | 1.05 Kg / Kg content contained in export product |
| 2.      | Epoxy Resin viscous Liquid                          | 1.05 Kg / Kg content contained in export product |
| 3.      | Dicyandiami (Hardener)                              | 2762.00 Kg                                       |

NLE

NLE  
(Nand Lal)  
Consultant  
16.05.2017

DGFT (NC)

Ag 30/5/2017

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12

No.7/16/2017-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)

**Subject:** Application for Advance authorization for the export of Double Side Decorative Laminates with Barrier paper - M/s AICA laminates India Ltd.

**Ref:** DGFT U.O. No. 01/83/50/755/AM-17/DES-IV

**Ad. Auth. No.** 0510400324 Dated- 28-10-2016

Taking cue from H-68 and the norms approved in the past, the following norms are recommended:-

**Export Item:**

| S. No. | Item Description                                                                      | Quantity (Kg.)                                       |
|--------|---------------------------------------------------------------------------------------|------------------------------------------------------|
| 1.     | Double Side Decorative Laminates with Barrier Paper 1.8 mm<br>Total Qty. 35,721 Sq.Mt | 1 Sq.Mtr x 10.00 mm thickness<br>of 14.5 kg +/- 2.5% |

**Import Items:**

| Sl. No. | Item Description | Quantity recommended                      |
|---------|------------------|-------------------------------------------|
| 1.      | Kraft Paper      | 9.15 kg or applied qty. whichever is less |
| 2.      | Base Paper       | 0.214 kg applied qty. whichever is less   |
| 3.      | Barrier Paper    | 0.172 kg applied qty. whichever is less   |
| 4.      | Tissue Paper     | 0.027 kg applied qty. whichever is less   |
| 5.      | Phenol           | 3.52 kg applied qty. whichever is less    |
| 6.      | Melamine         | 0.362 kg applied qty. whichever is less   |
| 7.      | Methanol         | 3.85 kg applied qty. whichever is less    |
| 8.      | B.O.P.P. Film    | 0.01 kg applied qty. whichever is less    |

**Note:**

- The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 1.8 mm thickness.
- In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula:  $A \times B/C$  where **A**=Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%, **B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
- The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
- Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

⊗ Subject is approved for TSW (13)

DGFT(NC)

28/10/2017  
(NAND LAL)  
Consultant  
30-05-2017

2/19  
Repeat basis

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the 18<sup>th</sup> May, 2015

**OFFICE MEMORANDUM**

Sub: Application from M/s. Ganga Rasayanie (P) Ltd. for the import of raw material against the export of Aromatic Solvent (Garasol 200) for issue of advance licence (Licence No. ~~0310793196~~ dated 22.01.2015 - reg

0310809636 dt. 06.12.2016 ✓

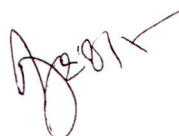
The undersigned is directed to refer to DGFT U.O. No. 01/83/050/611/AM-15/DES-4/62 dated 21.04.2015 forwarded an application for issue of advance licence from M/s. Ganga Rasayanie (P) Ltd. for the import of raw material against the export of Aromatic Solvent (Garasol 200) for issue of advance licence (Licence No. 0310793196 dated 22.01.2015. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

| Name of Export Item(s)         | Qty in Kg. | Name of import Item(s) | Qty. in kgs. |
|--------------------------------|------------|------------------------|--------------|
| Aromatic Solvent (Garasol 200) | 1 kg.      | Heavy Aromatic         | 1.05         |

This has approval of the competent authority.

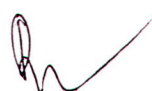
  
(O.P. Sharma)  
Joint Industrial Adviser  
Tel: 011-23071442  
Telefax: 011-23071187  
Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri Ramsagar Panjiyar,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Fax: 2306 2225/23061613











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27

**F. No. 4(23)/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for advance authorization No. 0310810316 dated 4.1.2017 for the export of Ceria Stabilised Zirconium Oxide Ceramic Grinding Media in Various shapes and Sizes –M/s Jyoti ceramic Industries (P) Ltd.

**Ref:** DGFT UO. No.01/83/50/1060/AM-17/DES-IV/18 Dated 08-05-2017

The case has been examined and taking cue from A 2116 and production / consumption data, DIPP recommends the following norms :-

**Export Item :** Ceria Stabilised Zirconium Oxide Ceramic Grinding Media in Various shapes and Sizes

Quantity :1 Kg

**Import Item**

| Sl. No. | Item Description                                                                                                  | Quantity recommended                                                      |
|---------|-------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------|
| 1       | Mixture containing 80% to 90% Zirconium Dioxide Powder (99.95% Purity) and 20 to 10% Cerium Oxide (99.90% Purity) | 1.05 Kg / Kg content contained in export                                  |
| 2       | Ammonium Alginate Acrylic Emulsion Binders                                                                        | 0.05 Kg                                                                   |
| 3       | Silicon Carbide Refractory Trays / Slabs / Plates / frames in different sizes.                                    | 0.008 Nos. subject to maximum <del>in</del> 2.5% of FOB value of exports. |

  
**(NAND LAL)**  
**Consultant**  
**11-05-2017**

**DGFT (DES-IV)**

30/5/2017



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35

**No.7/133/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**  
.....

**Subject:** Application of M/s Siddhi Décor Ltd. for ratification of input output norms for export of Double Side Decorative Laminates

**Ref:** DGFT U.O. No. 01/83/50/992/AM-17/DES-IV

**Ad. Auth. No.** 0810139599 Dated- 25.01.2017

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

**Export Item:**

| S. No.    | Item Description                                                                                                                                                                                      | Quantity (Kg.)                                       |
|-----------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|
| 1 to<br>3 | Double Side Decorative Laminates with Barrier<br>Paper size 1300 x 2800 mm<br>Thickness<br>2 mm 109200.00 sq. meter<br>2.5 mm 10920.00 sq. meter<br>4 mm 10920.00 sq. meter<br>as per the application | 1 Sq.Mtr x 10.00 mm thickness<br>of 14.5 kg +/- 2.5% |

**Import Items:**

| Sl. No. | Item Description | Quantity recommended                              |
|---------|------------------|---------------------------------------------------|
| 1.      | Kraft Paper      | 9.15 kg or applied quantity<br>whichever is less  |
| 2.      | Base Paper       | 0.214 kg or applied quantity<br>whichever is less |
| 3.      | Barrier Paper    | 0.172 kg or applied quantity<br>whichever is less |
| 4.      | Tissue Paper     | 0.027 kg or applied quantity<br>whichever is less |
| 5.      | Phenol           | 3.52 kg or applied quantity<br>whichever is less  |
| 6.      | Melamine         | 0.362 kg or applied quantity<br>whichever is less |
| 7.      | Methanol         | 3.85 kg or applied quantity<br>whichever is less  |
| 8.      | B.O.P.P. Film    | 0.01 kg or applied quantity<br>whichever is less  |

**Note:**

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on 2.0 mm to 4.0 mm thickness.

23/1/17

- 2/3
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula:  $A \times B/C$  where  $A$ =Quantity allowed for 10.00 mm thickness of weight 14.5 kg +/- 2.5%,  $B$ =The thickness or weight/ sq. Meter of decorative laminates proposed to be exported,  $C$  = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
  3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.
  4. Import of Base Paper will be restricted to 18% of FOB value of export, for the export of below 2.5 mm thickness.

  
(NAND LAL)  
Consultant  
03.04.2017

DGFT(NC)

Ag 13/4/2017

116  
Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi

Sub: Application from M/s. SKC Chemie Pvt. Ltd. for fixation of norms.

Ref: DGTD U.O.No. 01/83/050/331/AM-14/DES-4/415 dt. 19.9.2013

M/s. SKC Chemie Pvt. Ltd. have submitted present application for fixation of norms for the import of raw material for the manufacture and export Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA. Based on details of manufacturing process furnished by them and this Department recommends the following norms for the present licence application: (95% yield)

| Item of export                                             | Qty  | Item of import                    | Qty     |
|------------------------------------------------------------|------|-----------------------------------|---------|
| Di-Potassium Hydrogen Ortho Phosphate SKC Chemie Pvt. Ltd. | 1 kg | Phosphoric Acid (85% pure)        | 0.731kg |
|                                                            |      | Potassium Hydroxide (90%) (+/-2%) | 0.784kg |

(JASBIR SINGH)  
Consultant

Shri. G. Saravanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No. 14010/44/2013.Ch.II Dated 21.10.2013



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44

No.7/230/2017-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
.....

Subject : **Advance Authorisation No. 0810139692 dated 9.2.2017-** M/s Atul Ltd., Gujarat.

**Ref: DGFT UO No. 01/83/50/1082/AM-17/DES-4/19 Dated 8.5.2017**

The firm proposes to manufacture Rubber Based Adhesives, based on dissolving Chloroprene Rubber in Toluene & N-Hexane. Based on the Production and consumption of raw material consumed for the export product duly certified by a Chartered Accountant, the norms recommended are as under :

| Name of Export Product                                        | Quantity         | Name of the Imported Product                                                                                                                                            | Quantity required for manufacture of I Kg. of the Export Product |
|---------------------------------------------------------------|------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------|
| 1. Polychloroprene Based Adhesive (Solid Content 21% +/- 1 %) | 8,00,000.00 Lts. | 1.Chloroprene Rubber / Baypren 3101 / 320-2/213-2/350-2/253-2/DENKA DCR-15 H/15L/A-30/A-90/A-100/SKYPRENE G 40S/G-42/G-70/NEOPRENE AD 20/SHOWA DENKO CHLOROPRENE AD/WHV | 0.153                                                            |
|                                                               |                  | 2.Magnesium Oxide                                                                                                                                                       | 0.013                                                            |
|                                                               |                  | 3. Toluene                                                                                                                                                              | 0.546                                                            |
|                                                               |                  | 4. N-HEXANE                                                                                                                                                             | 0.229                                                            |

  
(NAND LAL)  
Consultant  
24-05-2017

**DGFT (NC-IV)**

A20/5



2/46

**No.7/32/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**

**Subject:** Application for issue of Advance Authorization against export of Self Adhesive paper (160 GSM +/- 10%) - M/s. SMI Coated Products Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/48/AM-18/DES-IV Dated 19-05-2017

**Advance Authorization No.**0310811064 dated 09-02-2017

The case has examined and DIPP recommends the following norms on repeat basis :-

**Export Item :** Self Adhesive paper (160 GSM +/- 10%) (consisting of Chromo Paper)

**Quantity:** 1 Sq. Meter

**Import Item :**

| S.No. | Item sought to be imported Duty Free          | Quantity recommended                                     |
|-------|-----------------------------------------------|----------------------------------------------------------|
| 1.    | Chromo Paper ( 80 GSM +/- 10%)                | 1.04 Sq. Meter/sq meter content contained in export item |
| 2.    | Adhesive (100% Solid) (Rubber Based Hot Melt) | 0.024 kg / Sq. Meter of export                           |
| 3.    | Glassine Paper ( 60 GSM+/- 10%)               | 1.04 Sq. Meter/sq meter content contained in export item |

NAND LAL  
Consultant  
25-05-2017

**DGFT (NC)**

23/5

No.7/77/2017-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION)

2/50

**Subject:** Application for issue of Advance Authorization against export of Offset Ink - M/s. Huber Group India Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/49/AM-18/DES-4 dt 19-05-2017

**Advance Authorization No.** 0310811219 dt. 15-02-2017

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

**Export Item: 1) CYAN OFFSET INK WITH DRIER [19% +/- 3% PIGMENT & 37% +/- 3% SOLID RESIN]**  
**Quantity: 1 kg.**

**Import items:**

| Sr. No. of application | Item Description                                                                                                             | Quantity Recommended (in kg.) |
|------------------------|------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 1                      | PIGMENT FLUSHES CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. ( 30%+/-2% PIGMENT AND 36%+/-2% SOLID RESIN )        | 0.59                          |
| 2                      | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)                           | 0.26                          |
| 3                      | POLYETHYLENE WAX                                                                                                             | 0.05                          |
| 4                      | COXI-OXIRETARDER                                                                                                             | 0.01                          |
| 5                      | PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND                                                                                | 0.01                          |
| 6                      | LITHOSPERSE 700S CS (KAOLIN CLAY)                                                                                            | 0.01                          |
| 7                      | COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER) | 0.02                          |
| 8                      | HEAVY MINERAL OIL                                                                                                            | 0.05                          |
| 9                      | PACKING MATERIAL : 2.5 KG VACUUM TIN                                                                                         | As per packing policy         |

**Export Item: 2) MAGENTA OFFSET INK WITH DRIER [18% +/- 3% PIGMENT & 36% +/- 3% SOLID RESIN]**  
**Quantity: 1 kg.**

24/5/2017

Import items:

| Sr. No. of application | Item Description                                                                                                             | Quantity Recommended (in kg.) |
|------------------------|------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 10                     | PIGMENT FLUSHES MAGENTA DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK. (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN )       | 0.61                          |
| 11                     | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%                          | 0.24                          |
| 12                     | POLYETHYLENE WAX                                                                                                             | 0.05                          |
| 13                     | COXI-OXIRETARDER                                                                                                             | 0.01                          |
| 14                     | PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND.                                                                               | 0.02                          |
| 15                     | LITHOSPERSE 700S CS (KAOLIN CLAY)                                                                                            | 0.01                          |
| 16                     | COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER) | 0.02                          |
| 17                     | HEAVY MINERAL OIL                                                                                                            | 0.05                          |
| 18                     | PACKING MATERIAL : 2.5 KG VACUUM TIN                                                                                         | As per packing policy         |

Export Item: 3) YELLOW OFFSET INK WITH DRIER [16 % +/- 3% PIGMENT & 38% +/- 3% SOLID RESIN]

Quantity: 1 kg.

Import items:

| Sr. No. of application | Item Description                                                                                                             | Quantity Recommended (in kg.) |
|------------------------|------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 19                     | PIGMENT FLUSHES YELLOW DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK.(23%+/-2% PIGMENT AND 40%+/-2%SOLID RESIN )          | 0.62                          |
| 20                     | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54% +/- 2%                          | 0.2                           |
| 21                     | POLYETHYLENE WAX                                                                                                             | 0.05                          |
| 22                     | COXI-OXIRETARDER                                                                                                             | 0.01                          |
| 23                     | PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND                                                                                | 0.02                          |
| 24                     | HEAVY MINERAL OIL                                                                                                            | 0.07                          |
| 25                     | LITHOSPERSE 700S CS (KAOLIN CLAY)                                                                                            | 0.01                          |
| 26                     | COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER) | 0.02                          |
| 27                     | PUMPABLE ORANGE FLUSH(PIGMENT CONTENT 34 % AND SOLID CONTENT 36 % RESIN CONTENTS)                                            | 0.01                          |
| 28                     | PACKING MATERIAL : 2.5 KG VACUUM TIN                                                                                         | As per packing policy         |



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Export Item: 4) BLACK OFFSET INK WITH DRIER (21% +/-3% PIGMENT & 36 % +/-3% SOLID RESIN)  
Quantity: 1 kg.

Import items:

| Sr. No. of application | Item Description                                                                                                             | Quantity Recommended (in kg.) |
|------------------------|------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 29                     | CARBON BLACK                                                                                                                 | 0.19                          |
| 30                     | ALKALI BLUE FLUSH (PIGMENT CONTENT 40%+/-2% AND SOLID RESIN 40%+/-2%)                                                        | 0.05                          |
| 31                     | POLYETHYLENE WAX                                                                                                             | 0.05                          |
| 32                     | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID RESIN CONTENT 54%+/-2%)                           | 0.51                          |
| 33                     | PTFE (POLY TETRA FLURO ETHYLENE) WAX COMPOUND                                                                                | 0.02                          |
| 34                     | HEAVY MINERAL OIL                                                                                                            | 0.1                           |
| 35                     | COBALT MAGNESIUM MIX DRIER (CONTAINING 12.20 % COBALT 2-ETHYLHEXAONATE & 37.3 % MAGNESIUM ETHYLHEXAONATE IN VEGETABLE ESTER) | 0.02                          |
| 36                     | LITHOSPERSE 700S CS (KAOLIN CLAY)                                                                                            | 0.01                          |
| 37                     | COXI-OXIRETARDER                                                                                                             | 0.02                          |
| 38                     | ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%                                                       | 0.05                          |
| 39                     | PACKING MATERIAL : 2.5 KG VACUUM TIN                                                                                         | As per packing policy         |

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(NAND LAL)  
Consultant  
25-05-2017

DGFT (NC)



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**No.7/11/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Advance Authorization No.0310811360 dated 22-02-2017 - M/s Dee Dee Label

**Ref:** DGFT UO. No.01/83/050/65/AM-18/ DES-4

The case has been examined and the following norm is recommended:-

**Export item :** One side silicone coated paper (62 GSM +/- 10%)

**Quantity :** 1.00 MT

**Import Items :**

| S.No | Item description                           | Quantity recommended                           |
|------|--------------------------------------------|------------------------------------------------|
| 1    | Glassine paper 62 GSM+/- 10% in Jumbo Roll | 1.04 MT/MT content contained in Export Product |

  
**(NAND LAL)**  
**Consultant**  
**26-05-2017**

**DGFT(NC-4)**

26/5/2017

No.7/77/2017-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION)

2  
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**Subject:** Application for issue of Advance Authorization against export of Offset Ink - M/s Huber Group India Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/50/51/AM-18/DES-4 dt 19-05-2017

**Advance Authorization No.** 0310811437 dt. 23-02-2017

The firm has submitted a material balance for the export item and production consumption data duly certified by CA for the last three years. Based on information submitted by the firm, the following norms are recommended:-

**Export Item:** 1)NEWS PAPER INK CYAN (PIGMENT CONTENT 14 %+/-2% AND 41%+/-2% SOLID RESIN)

**Quantity:** 1 kg.

**Import items:**

| Sr. No. of application | Item Description                                                                                                | Quantity Recommended ( in kg.) |
|------------------------|-----------------------------------------------------------------------------------------------------------------|--------------------------------|
| 1                      | PIGMENT FLUSH CYAN (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (30%+/-2% PIGMENT AND 36%+/-2%SOLID RESIN) | 0.425                          |
| 2                      | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID CONTENT 55.7%+/-2%)                  | 0.135                          |
| 3                      | ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%                                          | 0.170                          |
| 4                      | COXI-OXIRETARDER                                                                                                | 0.02                           |
| 5                      | RHEOLOGICAL ADDITIVE ORGANO CLAY                                                                                | 0.01                           |
| 6                      | WHITE PETROLEUM JELLY                                                                                           | 0.05                           |
| 7                      | PANOIL 80B                                                                                                      | 0.05                           |
| 8                      | SPINDLE OIL                                                                                                     | 0.16                           |

Ag 30/5/2017

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Export Item: 2) NEWS PAPER INK MAGENTA (PIGMENT CONTENT 12 %+/-2% AND 45%+/-2%  
SOLID RESIN )

Quantity: 1 kg.

Import items:

| Sr. No. of application | Item Description                                                                                                     | Quantity Recommended (in kg.) |
|------------------------|----------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 9                      | PIGMENT FLUSH MAGENTA (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (27%+/-2% PIGMENT AND 35%+/-2% SOLID RESIN ) | 0.42                          |
| 10                     | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID CONTENT 55.7%+/- 2%)                      | 0.17                          |
| 11                     | ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%                                               | 0.20                          |
| 12                     | COXI-OXIRETARDER                                                                                                     | 0.02                          |
| 13                     | RHEOLOGICAL ADDITIVE ORGANO CLAY                                                                                     | 0.02                          |
| 14                     | WHITE PETROLEUM JELLY                                                                                                | 0.02                          |
| 15                     | PANOIL 80B                                                                                                           | 0.05                          |
| 16                     | SPINDLE OIL                                                                                                          | 0.12                          |

Export Item: 3) NEWS PAPER INK YELLOW (PIGMENT CONTENT 12 %+/-2% AND 36%+/-2% SOLID RESIN

Quantity: 1 kg.

Import item:

| Sr. No .of application | Item Description                                                                                                   | Quantity Recommended (in kg.) |
|------------------------|--------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 17                     | PIGMENT FLUSH YELLOW (DISPERSED IN NON AQUEOUS MEDIA) FOR PRINTING INK (25%+/-2% PIGMENT AND 40%+/-2% SOLID RESIN) | 0.44                          |
| 18                     | VARNISHES (OIL SOLUBLE PHENOLIC RESIN BASED VARNISH (HIGH VISCOSITY) SOLID CONTENT 55.7%+/- 2%)                    | 0.13                          |
| 19                     | ALKYD RESIN NAMELY SOYA LONG OIL ALKYD RESIN HAVING SOLID CONTENT 100%                                             | 0.10                          |
| 20                     | COXI-OXIRETARDER                                                                                                   | 0.02                          |
| 21                     | RHEOLOGICAL ADDITIVE ORGANO CLAY                                                                                   | 0.02                          |
| 22                     | WHITE PETROLEUM JELLY                                                                                              | 0.02                          |
| 23                     | PANOIL 80B                                                                                                         | 0.10                          |
| 24                     | SPINDLE OIL                                                                                                        | 0.19                          |

DGFT (NC)

(NAND LAL)  
Consultant  
25-05-2017



**7(134)/17-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for Advance Authorization No. 0310811441 dated 27-02-2017  
-M/s New (India) Imaging Industries Pvt. Ltd.

**Ref:** DGFT UO. No.01/83/050/82/AM-17 /DES-4

The firm has claimed 5% wastage for export of all type of papers but it is allowed only for export item no. 1 & 4, & 0.5% wastage is allowed for export item no. 2 & 3 where the paper length is exceeding 20 Meter. Accordingly, following norms are recommended:-

**Export Item No. 1:** As per application.

**Quantity: 1 kg**

**Import Item :**

| Import item no. | Import Item description                                                             | Quantity recommended                           |
|-----------------|-------------------------------------------------------------------------------------|------------------------------------------------|
| 1.              | Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 85 (+/-10%) | 1.05 kg/kg content contained in export product |

**Export Item No. 2:** As per application.

**Quantity : 1 kg**

**Import Item :**

| Import item no. | Import Item description                                                             | Quantity recommended                            |
|-----------------|-------------------------------------------------------------------------------------|-------------------------------------------------|
| 2.              | Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 85 (+/-10%) | 1.005 kg/kg content contained in export product |

**Export Item No. 3:** As per application.

**Quantity : 1 kg**

**Import Item:**

| Import item no. | Import Item description                                                            | Quantity recommended                            |
|-----------------|------------------------------------------------------------------------------------|-------------------------------------------------|
| 3.              | Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 85(+/-10%) | 1.005 kg/kg content contained in export product |

**Export Item No.4:** As per application.

**Quantity : 1 kg**

**Import Item :**

| Import item no. | Import Item description                                                              | Quantity recommended                           |
|-----------------|--------------------------------------------------------------------------------------|------------------------------------------------|
| 4.              | Natural Transparent / Translucent Tracing Paper in Jumbo rolls with GSM 170 (+/-10%) | 1.05 kg/kg content contained in export product |

**DGFT(NC-IV)**

**NandLal**  
**Consultant**  
**24-05-2017**



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**F. No. 7/18/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Application for Advance authorization for the export of Art paper envelops, booklets, art paper pouch and art paper Circular - M/s Omsai Prints.

**Ref:** **DGFT U.O. No.** 01/83/50/46/AM-18/DES-IV dated 19-05-2017

**Ad. Auth.** 0310811496 dated 01-03-2017

Taking cue from SION A 1576. for item no. 1 & 3 and A:1579 for item 2, following norms are recommended :-

**Export item No. 1 : Art paper envelops** 80 to 150 GSM +/- 10% (various sizes)  
**(Nt. Wt.130840 kgs)**

**Quantity:** 17009850 Number

Import item:

| Sl. No. | Item Description                               | Quantity Recommended                           |
|---------|------------------------------------------------|------------------------------------------------|
| 1       | Art Paper (Gloss / Matt) 80 to 150 GSM +/- 10% | 1.10 kg/kg Content Contained in Export product |

**Export item No. 2 : Art paper booklets** 80 to 150 GSM +/- 10% (various sizes)  
**(Nt. Wt. 220947 kgs)**

**Quantity:** 9777100 Number

Import item:

| Sl. No. | Item Description                               | Quantity Recommended                           |
|---------|------------------------------------------------|------------------------------------------------|
| 1       | Art Paper (Gloss / Matt) 80 to 150 GSM +/- 10% | 1.12 kg/kg Content Contained in Export product |

**Export item No. 3 : Art paper pouch** 80 to 150 GSM +/- 10% (various sizes)  
**(Nt. Wt. 16400 kgs)**

**Quantity:** 8637500 Number

Import item:

| Sl. No. | Item Description                               | Quantity Recommended                           |
|---------|------------------------------------------------|------------------------------------------------|
| 1       | Art Paper (Gloss / Matt) 80 to 150 GSM +/- 10% | 1.10 kg/kg Content Contained in Export product |

07/30/17/2017

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**Export item No. 4: Art paper Circular/ Welcome Letter 80 to 150 GSM** (various sizes)  
(Nt. Wt. 6300 kgs)

**Quantity:** 1346650 Numbers

Import item:

| Sl. No. | Item Description                                  | Quantity Recommended                                 |
|---------|---------------------------------------------------|------------------------------------------------------|
| 1       | Art Paper (Gloss / Matt) 80 to 150 GSM<br>+/- 10% | 1.12 kg/kg Content<br>Contained in Export<br>product |

**Note: GSM of paper should match in each export and import item.**



(Nand Lal)  
Consultant  
25-05-2017

DGFT (NC)

18/07/2017

F. No. 7/64/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
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108

Repeat basis

**Subject :** Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO -  
M/s Montex Glass Fibre India Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/050/647/AM-17 /DES-IV/168 Dated 28.10.2016

**Advance Authorization No.** ~~0310807063~~ dated ~~11-08-2016~~

0310811796 dt: 14.03.2017 ✓

In this case the firm has claimed 18% wastage for Glass Filament Yarn, 10% wastage for finishing agent and 10% for polyester schaeetti Fix. In the past, they had submitted net import content in export product and production consumption data duly certified by Chartered Accountant.

Based on manufacturing process and data provided for the current export, 10% wastage was allowed for Glass Filament Yarn, 8% wastage for item no. 2 and 5.35% for item no.3. Accordingly following norms are recommended in this case also:

**Export Product: Black Glass Fabric - TEJDO NEGRO**

**Quantity: 1.00 KG**

**Import Items:**

| Item Description             | Quantity Recommended |
|------------------------------|----------------------|
| Glass Filament Yarn          | 0.8415 kg            |
| Finishing agent and dye      | 0.06424 Kg           |
| Polyester Schaeetti fix 386F | 0.179092 Kg          |

DGFT (NC-IV)

Ag 21/12

(NAND LAL)  
Consultant  
19-12-2016

Ag 21/12



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals  
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2  
109  
Repeat basis

Subject: Advance Authorization application from M/s. Krishi Rasayan Export Pvt. Ltd. for the import of raw material against the export of Pretilachlor 50% EC/ Emamectin Benzoate 5% SG/ Thiophanate Methyl 70% WP

Ref: DGFT U.O. No. 01/83/50/087,020, 088, 303/AM-16/DES-4/221 dated 25.5.2015

M/s. Krishi Rasayan Export Pvt. Ltd. have submitted present application for the import of raw material against the export of Pretilachlor 50% EC/ Emamectin Benzoate 5% SG/ Thiophanate Methyl 70% WP

The applications have been examined and the Department recommends the following norms for the present Advance Authorization application.

335

| 1. Item of Export   | Qty.    | Item of Import            | Qty        |
|---------------------|---------|---------------------------|------------|
| Pretilachlor 50% EC | 1 litre | Pretilachlor Tech 95 % EC | 0. 526 kg. |

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| 2. Item of Export        | Qty.  | Item of Import              | Qty         |
|--------------------------|-------|-----------------------------|-------------|
| Emamectin Benzoate 5% SG | 1 kg. | Emamectin Benzoate 95% Tech | 0. 0526 kg. |

274  
486

| 3. Item of Export         | Qty.  | Item of Import              | Qty        |
|---------------------------|-------|-----------------------------|------------|
| Thiophanate Methyl 70% WP | 1 kg. | Thiophanate Methyl Tech 94% | 0. 720 kg. |

337

AA#0210207462 dt. 15-03-2017

| 4. Item of Export  | Qty.  | Item of Import   | Qty        |
|--------------------|-------|------------------|------------|
| Acetamiprid 20% SP | 1 kg. | Acetamiprid Tech | 0. 200 kg. |

This issues with the approval of competent authority.

17/19

*(A.K. AGARWAL)*  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Dep'tt. of C&PC U.O. No. 14010/45/2015 -CH-II dated 9.9.2015

23/4/17



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**F. No. 7/78/2017-TSW**  
**Ministry of Commerce & Industry**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
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**Subject :** Advance authorization for the export of Unscented wax candles - M/s Girdhars International

**Ref : DGFT UO. No.**01/83/050/36/AM-18/DES-IV dated 19-05-2017

**Advance Auth. No.**0510402028 Dated 21-03-2017

The case has been examined and the firm is exporting unscented wax candle in assorted colours, sizes and shapes. Taking cue from K-159, following norms is recommended:-

**Export Item :** Unscented Wax Candles in Assorted Colours, Sizes and Shapes Handicraft Wax Candles.

**Quantity :** 1 Kg

**Import Items :-**

| S.No. | Item description                                 | Quantity recommended |
|-------|--------------------------------------------------|----------------------|
| 1     | Paraffin Wax                                     | 0.8476 Kg            |
| 2     | Stearic Acid Chemicals                           | 0.10 Kg              |
| 3     | Micro Crystalline Wax Micro Wax                  | 0.0224 Kg            |
| 4     | Wicks                                            | 0.002 Kg             |
| 5     | Colour (Assorted)                                | 0.001 Kg             |
| 6     | Light Stabilizer/ CYA Sorb/Richvin/CS Stabilizer | 0.0023 Kg            |
| 7     | Polymer Vybar/Polyboost/AC Wax Chemicals         | 0.0023 Kg            |

**DGFT (NC)**

Ag 20/7/2017

NLO  
**(NAND LAL)**  
Consultant  
25-05-2017

Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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Repeat basis

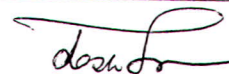
Sub: Application from M/s. Reliance Industries Ltd. for issuance of license.

M/s. Reliance Industries Ltd. have submitted present application for issuance of license for the import of raw for the manufacture and export of **Reaction Initiator-RELD 4000**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms are worked out which may be used for the present license application.

A.A.No. - 03108/2018 dt. 23.03.2017 ✓

| Item of export               | Qty. | Item of import                              | Qty.    |
|------------------------------|------|---------------------------------------------|---------|
| Reaction Initiator-RELD 4000 | 1 kg | Para Ethoxy ethyl benzoate (PEEB)           | 0.897kg |
|                              |      | Cyclohexyl methyldimethoxy silane (C-Donor) | 0.112kg |

  
(JASBIR SINGH)  
Consultant

Shri Daya Shanker, DDG, O/oDGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No.14010/8/2009/Ch.II dated 25.3.2014

21/4/17

21/4/17  
Firo (Sxx)

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Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

2  
119

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Repeat basis

Sub: Application from M/s. Reliance Industries Ltd. for issuance of license.

M/s. Reliance Industries Ltd. have submitted present application for issuance of license for the import of raw for the manufacture and export of **Reaction Initiator-RELD 5000**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Following norms are worked out which may be used for the present license application.

A.A.No:- 0310812020 dt. 23.03.2017 ✓

| Item of export               | Qty. | Item of import                              | Qty.    |
|------------------------------|------|---------------------------------------------|---------|
| Reaction Initiator-RELD 5000 | 1 kg | Para Iso Propoxy Ethyl benzoate (RELD 1000) | 0.907kg |
|                              |      | Cyclohexyl methyldimethoxy silane (C-Donor) | 0.111kg |

Jasbir Singh  
(Jasbir Singh)  
Consultant

Shri Daya Shanker, DDG, O/o DGFT, Udyog Bhavan, New Delhi  
Deptt. of C&PC U.O.No.14010/8/2009/Ch.II dated 28.3.2014

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**No.7/56/2017-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
\*\*\*\*\*

**Subject:** Advance Authorization for export of Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

**Ref. :** **DGFT F.No.**01/83/50/38/AM-18/DES-IV/36 dated 19-05-2017

**Adv Auth No.**0310812264 dated 30-03-2017

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015 and Meeting No.7/2015 dated 28-07-2015, the norms were approved for the export of same item. But Polyester Resin content was 8.5% and in this case the Polyester Resin content is 7.9% and accordingly, the proportionate quantity of Polyester Resin is allowed in this case and the following norms are recommended:-

**Export item :** Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin)

**Quantity :** 1 MT

**Import items :**

| S.No. | Description of the item     | Quantity                                                          |
|-------|-----------------------------|-------------------------------------------------------------------|
| 1.    | Unsaturated Polyester Resin | 0.10349 MT                                                        |
| 2.    | Pigments                    | Applied quantity upto 2% of FOB value of export whichever is less |
| 3.    | Catalysts                   | Applied quantity upto 2% of FOB value of export whichever is less |

  
**(NAND LAL)**  
**Consultant**  
**26-05-2017**

**DGFT (NC-4)**

26/7/2017